

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

IN OA No. 78 of 2021

Ramesh Malik & Anr.

.....Applicant

Versus

Union of India & Ors.

.....Respondents

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Place: Panchkula

Dated:



S. Srow
Sameer Pal Srow, IAS(Retd.)

Chairman,

State Environment Impact Assessment
Authority, Haryana

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

In Execution Application No. 09 of 2021

In Original Application No. 78 of 2021

Ramesh Malik & Anr.

.....Applicant

Versus

Union of India & Ors.

.....Respondents

Status Report by way of affidavit of Sh. Sameer Pal Srow, IAS (Retd.),
Chairman, State Environment Impact Assessment Authority, Haryana in
compliance of order dated 06.01.2022 passed by this Hon'ble Tribunal.

1. That deponent is fully conversant with all the facts of the case and duly authorized to file action taken report by way of affidavit.
2. That State of Haryana through State Environment Impact Assessment Authority is committed to provide clean and healthy environment to people, animals, flora and fauna by regulating the various project and activities in State of Haryana in respect to impact over environment. To achieve the objectives of Article 48A of the Constitution of India and in exercise of power conferred under sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 State Environment Impact Assessment Authority (SEIAA) was



constituted under Rule 3 of Environment Impact Assessment Notification dated 14.09.2006.

3. That Hon'ble NGT while hearing the afore-stated case vide its order dated 25.03.2021 was pleased to issue the following directions: -

"

1. *Grievance in this application is against extension of Environment Clearance (EC) granted by State Environment Impact Assessment Authority (SEIAA), Haryana on 05.01.2021 in favour of M/s. Amarnath Aggarwal Investments (P) Limited, under entry 8 (b) of EIA Notification, 2006 for the construction project. It is stated that SEIAA is not competent for grant of such EC as there are 2 sanctuaries namely Bir Shikargah Wildlife Sanctuary and Khol-Hai-Raitan Wildlife Sanctuary at a distance of 3.90 km and 1.6 km, as mentioned in the letter dated 04.11.2009, by the Divisional Forest Officer, Morni, Pinjore. The earlier EC expired on 24.03.2017. Fresh EC has been granted subject to clearance under the Wildlife (Protection) Act, 1972. The project proponent applied for EC on 03.11.2020 which was forwarded to SEAC which accepted the same on 05.11.2020. On that basis, SEIAA granted 2 EC on 05.01.2021. DG, Town and Country Planning given approval for the projects, as revised building plans.*

2. *In view of the above averments, it will be appropriate that the matter is examined by a joint Committee of the SEIAA, Haryana and the Chief Wildlife Warden, Haryana within one month and such further action may be taken as may be found necessary, following due process of law.*

The Application is disposed of."



3. That in compliance of directions passed by Hon'ble Tribunal, Principal Chief Conservator of Forest & Chief Wildlife Warden, Haryana, vide letter dated 09.04.2021, nominated Sh. M.L Rajvanshi, IFS, Chief Conservator of Forest (Wildlife) and Sh. Shyam Sunder, Deputy Chief Wildlife Warden. Accordingly, vide order dated 26.04.2021, Shri Raj Kumar Sapra was nominated on behalf of SEIAA.

4. That in the meanwhile, Execution Application No. 09 of 2021 was filed before Hon'ble NGT alleging that order of this Tribunal dated 25.03.2021 has not been complied with. That upon hearing of the Execution Application No. 09 of 2021; Hon'ble Tribunal vide its order dated 15.06.2021 was pleased to pass the following directions:-

".....

2. *According to the applicant, the joint committee has failed to look into the matter and take any action.*

3. *Though none appears for the applicant, we consider it appropriate to require the SEIAA, Haryana & the Chief Wildlife Warden, Haryana to file a status report in the matter by e-mail before the next date at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF....."*

5. That in-house comments from the Chief Conservator of Forest (Wildlife) were received vide letter dated 16.06.2021. Further, Joint Committee constituted in compliance of directions of NGT submitted its inspection report vide letter dated 15.09.2021. However, upon considering the above two reports, undersigned failed to arrive at any definite conclusion due to inconsistency between the two reports. Henceforth, the Hon'ble NGT was



requested vide affidavit dated 24.11.2021 to grant time for re-constitution of fresh sub-committee and to furnish report after enquiry.

6. That Hon'ble NGT, while considering the affidavit dated 24.11.2021, was pleased to make the following directions vide order dated 06.01.2022:

"

8. *From the above, it is clear that the project is prima facie within 10 km from the wildlife sanctuaries in question and grant of EC by SEIAA, Haryana is prima facie illegal.*
9. *Accordingly, we direct issuance of notice to the project proponent, M/s. Amarnath Aggarwal Investments (P) Limited, which may be served by the applicant with a copy of the paper book and an affidavit of service filed within one week. SEIAA, Haryana may file further affidavit in 4 response to the above observations and also file a copy of the relevant Notification of ESZ and other documents.*

List for further consideration on 08.04.2022."

7. That keeping in view of the spirit of the orders dated 25.03.2021 and 06.01.2022 of the Hon'ble NGT, Show-cause Notice, dated 18.01.2022, was issued to the project proponent to explain *"Why EC dated 25.03.2010 & subsequent extension dated 05.01.2021 granted to the project proponent in the present case should not be withdrawn?"*

8. That in response to the notice, firstly, time was sought by the project proponent to represent his case. Meanwhile, a committee was also constituted, vide order dated 20.01.2022, consisting of the following for carrying out a site inspection report of the project.

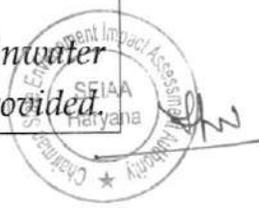
1. *Shri Vinay Gautam, Joint Director (Tech), SEIAA*
2. *Shri Satinder Pal Banger, SEE, HSPCB*
3. *Shri Virender Singh Punia, Regional Officer, HSPCB, Panchkula*
4. *Shri Sudhir Mohan, AEE, RO, HSPCB*
5. *Shri Bhupinder Raghav, DFO Morni.*

Copy of Order dated 20.01.2022 is hereby annexed as Annexure R/1.



9. That the sub-committee, vide its report vide letter dated 10.03.2022, observed the following violations:

Part-A: Specific Conditions		
Sr. No.	Conditions	Compliance
<u>viii</u>	<i>Ambient noise levels shall confirm to the residential and commercial standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be taken to reduce ambient air pollution and noise level during construction phase, so as to confirm to the stipulated residential standards.</i>	Not complied with. <i>Tests reports are not submitted by the Project Proponent.</i>
<u>xviii</u>	<i>The project proponent will construct rain water harvesting pits @ 1 pit per acre for recharging the ground water within the project premises.</i>	Not complied with. <i>Rainwater harvesting pits as per drawings approved by HUDA are provided.</i> <i>They are also cleaned regularly; as informed by the project proponent.</i> <i>Only 7 RWH provided in place of 9 RWH.</i>
Operational Phase		
6.	<i>Ambient noise level should be controlled to ensure that it does not exceed the prescribed standards both within and at the boundary of the proposed Township project.</i>	Not complied. <i>Not submitted noise monitoring report.</i>
9.	<i>The project proponent shall setup rain water harvesting pits @ 1 pit/area having 400 mm bore and 200 mm slotted pipe as proposed for roof run-</i>	Not complied with. <i>Out of total 9 RWH pits, 07 Rainwater harvesting pits have been provided.</i>



	<p>off and surface run-off, as per plan submitted should be implemented. Before recharging the surface run off, pre-treatment must be done to remove suspended matter, oil and grease. The bore well for rainwater recharging should be kept at least 5 mts, above the highest ground water table.</p>	<p>These are regularly cleaned as desired as stated by PP.</p>
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Part-B: General Conditions

Sr. No.	Conditions	Compliance
2.	<p>Six monthly compliance reports should be submitted to the HSPCB and Regional Office, MOEF, GOI, Northern Region, Chandigarh and a copy to the SEIAA Haryana.</p>	<p>Not complied with.</p> <p>Not submitted six monthly compliance reports to SEIAA regularly.</p>
4.	<p>All other statutory clearances such as the approvals for storage of diesel from chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972, Forest Act, 1927, PLPA 1900, etc. shall be obtained, as applicable by project proponents from the respective authorities prior to construction of the project.</p>	<p>Not complied with.</p> <p><u>PP has not submitted NOC from NWLB for ESZ for Sukhna Lake.</u></p>

Copy of report dated 10.03.2022 is annexed hereby as Annexure R/2.

10. That meanwhile, the project proponent pleaded for granting some more time to present his case. Project proponent was afforded another opportunity



for presenting his case vide office order *no. SEIAA/HR/2022/217-221* to appear on 24.03.2022. The matter was heard on 24.03.2022 & 31.03.2022, written submissions were taken on the record.

11. That, after careful consideration of report submitted by committee and the submissions made by the Project Proponent in the present case, order for withdrawal of Environmental Clearance and subsequent extension thereon was issued by State Environment Impact Assessment Authority, vide order dated 01.04.2022. Relevant portion of order is reproduced here for kind perusal of the Hon'ble Tribunal:-

"In view of the discussion made above, before embarking upon the details findings, it is appropriate to mention summary of the conclusion in the tabular form:

Sr. No.	Issues	Findings
1.	<i>Grant of EC to M/s Amar Nath Aggarwal Investments Pvt. Ltd. dated 25.03.2010.</i>	<i>SEIAA acted well within its jurisdiction to entertain the issue of grant of Environment Clearance in this case.</i> <i>No irregularity observed.</i>
2.	<i>Whether project falls within 10 km distance from Wildlife Sanctuary Sukhna</i>	<i>Yes,</i> <i>Project falls within 10 km from Wildlife Sanctuary, Sukhna (as per the report dated 10.03.2022) Annexure-A. Activities without permission/clearance amounts to clear cut violation.</i>
3.	<i>Whether Project Proponent is liable for actions on account of</i>	<i>Yes,</i> <i>Project Proponent is liable</i>



	<i>violations</i>	<i>action for the violations i.e.</i> <ul style="list-style-type: none">• <i>Penalty</i>• <i>Environmental Damage Assessment</i>• <i>Compensation (as per SoPs dated 07.07.2021 issued by MOEF & CC, GOI)</i>
4.	<i>Whether prosecution action is due to be initiated</i>	<i>Yes,</i> <i>As project remained without EC for almost 3 years i.e. from 24.03.2017 upon expiry of the EC to 05.01.2021 and further failing to comply with the general conditions as stipulated in the original EC dated 25.03.2010.</i>
5.	<i>Construction made without valid clearance and permission by the PP after the expiry of EC on 24.03.2017.</i>	<i>In this regard, Project Proponent has not given clear position except "that the township in question is sector -2 is Pinjore, Kalka Urban Complex and is approved as per Master Plan by Haryana Shahri Vikas Pradhikaran and denied any violation thereof".</i> <i>Regarding construction carried out during the period of absence of EC i.e. 24.03.2017 to 05.01.2021, PP has failed to explain and produce any cogent evidence.</i> <i>Rather PP seems to have opted to remain silent about the construction of EWS Flats and</i>



		<p><i>Booth opposite to cosmos and two wings of cineraria block on the green belt and revised building plan dated 30.01.2018. This act of the PP needs to be equated, as construction carried out without clearance i.e. EC in terms of EIA Notification.</i></p> <p><i>Hence, this act amounts to clear cut violations under the EIA Notification dated 14.09.2006.</i></p>
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From the above, it is clear that the project has been built/constructed under violations of the conditions as stipulated in the EC dated 25.03.2010 duly granted in terms of the EIA Notification dated 14.09.2006 and other instructions issued from MOEF & CC, GOI from time to time.

Therefore, in view of the violations committed by the project proponent as observed in the preceding Paras' and powers delegated specifically by MoEF& CC vide Notification No S.O. 637 (E) dated 28.02.2014 to the SEIAA for keeping environment Clearance in abeyance for violation of the EC conditions or withdrawing the respective EC, Authority hereby consider that the present case is fit to withdraw the Environmental Clearance issued vide letter dated 25.03.2010 and subsequent, Extension granted thereto vide letter dated 05.01.2021 issued to the M/s Amarnath Aggarwal Investment P Ltd for construction project namely Amravati Enclave-NH-22, shopping mall + 1080 flats + plots at Village Bhagwanpur, Islamnagar Chandimandir- Kalka National Highway near Panchkula.

Accordingly, EC dated 25.03.2010 granted and subsequent extension dated 05.01.2021 hereby stands withdrawn with immediate effect. Henceforth, PP shall not carry out any new activity/construction/expansion relating to the project.



As project proponent has rendered himself liable for action for the violations within the scope of SoPs, issued vide F.No. 22-21/2020-IA.III dated 07.07.2021 by MoEF& CC, GoI under EIA Notification dated 14.09.2006 and Environment (Protection) Act, 1986 for penalty and Environment Damage Assessment by the Experts, a Sub-Committee is hereby constituted with the directions to submit its report within 60 days by taking into account all aspects relating to violations under EIA Notification dated 14.09.2006.

The Sub-Committee shall comprise of the followings:

- 1. Chairman, State Expert Appraisal Committee, Haryana*
- 2. Dr. Rajbir Singh Bondwal, IFS, Member SEAC*
- 3. Regional Officer, HSPCB, Panchkula*
- 4. Regional Officer, HSPCB, Ambala*
- 5. M/s Perfect Enviro Solutions Pvt. Ltd (Environmental Consultant)*

The cost to prepare Environment Damage Assessment Report shall be borne by the Project Proponent.

Legal action as per the provision of Environment (Protection) Act, 1986 as may be due for the violations noted above shall be taken accordingly."

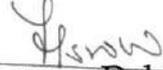
Copy of order dated 01.04.2022 is annexed hereby as Annexure R/3.

12. That keeping in view the act of passing the order dated 01.04.2022 (Annexure R-3), it is apparently clear that SEIAA has acted in compliance of directions of the Hon'ble NGT and now submitting all the facts through this report with the submission that this Hon'ble Tribunal may please take into record the present status report alongwith annexures. In addition to this, keeping in view of the directions of the Hon'ble NGT dated 06.01.2022, notifications dated 23.11.2016 & 24.10.2016, for declaration of Eco Sensitive Zone for Bir Sikargarh Wildlife Sanctuary and Khol Hai Raitan, Wildlife Sanctuary respectively are annexed hereby as Annexure R/4 & R/5 , for kind perusal of the Hon'ble Tribunal.



In the light of the submissions made above, the Hon'ble NGT is requested to kindly take the present report on record in the interest of justice.

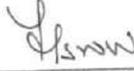
Place: Panchkula
Dated:


Sameer Pal Srow, IAS (Retd.)
Chairman,
State Environment Impact
Assessment Authority, Haryana

Verification:

Verified that the contents of Para No. 1 to 12 of the Status Report by way of affidavit are true and correct to my knowledge as per information derived from the official records. No part of it is false and nothing material has been concealed therein.

Place: Panchkula
Dated:



Sameer Pal Srow, IAS (Retd.)
Chairman,
State Environment Impact
Assessment Authority, Haryana

State Environment Impact Assessment Authority, Haryana,
Bays No.55-58, Prayatan Bhawan, Sector-2 Panchkula.

Telephone No. 0172-2565232

ORDER

Consequent upon the orders dated 06.01.2022 passed by Hon'ble National Green Tribunal in Original Execution No. 09 of 2021; a committee is hereby constituted comprising of the following members to conduct site inspection of the project for Expansion of Amravati Enclave NH-22, Shopping Mall + 1080 No. of Flats + Plots at Village Bhagwanpur, Islampur and Chandimandir, Ambala- Kalka National Highway near Panchkula developed by M/s Amarnath Aggarwal Investment (P) Ltd.

1. DCWLW/DWLO having jurisdiction over the concerned area.
2. Joint Director (Tech.), SEIAA.
3. Shri S.P. Bangar, SEE, HSPCB.
4. Regional Officer, HSPCB, Panchkula.

The committee is instructed/directed to submit its report within 07 days positively.

Place : Panchkula

Dated: 19.01.2022

Sameer Pal Srow, IAS (Retd.)
Chairman, SEIAA, Haryana

Endst No. SEIAA/HR/2022/217-221

Dated: 20/01/2022

A copy of above is forwarded to following for information and further necessary action, please:

1. Principal Chief Conservator of Forests, C-18, Sector-6, Panchkula with a request to depute DCWLW/DWLO having jurisdiction over the concerned area.
2. Member Secretary, HSPCB, C-11, Sector-6, Panchkula with a request to consider nomination of Sh. S P Bangar, SEE, HSPCB, HQ and concerned Regional Officer, HSPCB, Panchkula.
3. Joint Director (Tech.), SEIAA.
4. PS to Chairman, SEIAA
5. PA to DG, Environment & Climate Change department, Haryana-cum-MS, SEIAA.

Dr. Anil Kumar
20/01/2022
Joint Director (Tech.)
for Chairman,
SEIAA, Haryana

State Environment Impact Assessment Authority, Haryana,
Bays No.55-58, Prayatan Bhawan, Sector-2 Panchkula.

Telephone No. 0172-2565232

E-mail ID: seiaa-21.env@hry.gov.in

Memo No: SEIAA/HR/2022/441

Dated: 10/03/2022

To

Chairman,
State Environment Impact Assessment Authority,
Haryana.

Put up on file Seen
man *JHW*

15/3/2022

Subject: Order regarding site inspection of the project for Expansion of Amravati Enclave NH-22, Shopping Mall + 1080 no. of flats + Plots at Village Bhagwanpur, Islampur and Chandimandir, Ambala-Kalka National Highway near Panchkula. *P.A*

Reference: Order endst. No. SEIAA/HR/2022/217-221 dated 20.01.2022.

Sir,

Please find enclosed herewith inspection report in original alongwith Annexures carried out by a committee constituted vide order reference of above said project for kind perusal and consideration please.

D/A as above

Daulat
Joint Director (Tech)
SEIAA, Haryana

Put up file on file next date of hearing i.e on 22.3.2022. A D/A will remain present.
JHW
15/3/22

P.A.

A Copy of above a/w complete inspection report handed over to ADA.

see J/D(T) 16/3/2022

I. DATA SHEET for EC Granted

1.	Project Type:	Construction Project
2.	Name of the Project:	Amravati Enclave- NH-22, Shopping Mall+1080 Flats+Plots at village Bhagwanpur, Islamnagar and Chandimandir- Kalka National Highway Near Panchkula
3.	Clearance letter (s)/O.M. No. & dates:	Environmental Clearance for Expansion granted vide No. SEIAA/HR/10/53 dated 25.3.10. Extension for Environment Clearance granted by Memo No. SEIAA/HR/2021/31 dated 5.1.2021.
4.	Location: a) District (s) b) State (s) c) Latitudes / Longitudes	Village- Bhagwanpur, Islamnagar and Chandimandir- NH-72 District Panchkula Haryana
5.	Address for correspondence: a) Address of Concerned Project (with Pin Code/ Tel No. / Telex / Fax no./ E. Mail address) b) Address of Executive Project Engineer / Manager (with Pin Code/ Tel No. / Telex / Fax no./ E. Mail address)	Sh. Hargobind Aggarwal Director M: 098140-15297 M/s Amarnath Aggarwal Investments Pvt. Limited SCO-10/11, Sector-2 Panchkula, Haryana Email: amarenclave@gmail.com 0172-2560797 Sh. Ashok Arora 09646015297 Plot No. 4 Amravati Enclave NH-72, Amravati Enclave, Panchkula Haryana
6.	Salient Features: a) of the project	Amravati Enclave by Amarnath Aggarwal Investment Private Limited at land falling in revenue estate in village Bhagwanpur, Islam Nagar & Chandi mandir of District Panchkula is a residential plotted colony approved by Director, Town and Country Planning, Govt. of Haryana over 102.18 acres. The project was approved vide license no.33 of 1996 dated 15.3.1996 (Annexure-1). The project was partially completed as per guidelines of the license and completion certificate to project was given by Town and Country Department vide Memo No. 5DP-ii-2001/16177 dated 26.12.2001 (Annexure-2). The EIA notification was not applicable to said project at that time. The project had proposed for expansion for which the license had been obtained from the Director Town and Country Planning vide Memo No. LC-1302-JD(B) 2008/8314 dated 24.9.2008. (Annexure-3) As on date out of 16.5 Acres, majority of the work was completed in 2015 and construction of over 2.6 Acres only is left. The pending 2.6 Acres involve construction of 9 Storey (33.8m) B1(new), B2 and service Apartments (216 Flats) and 4 Storey EWS block (64 Flats) with an area of 24378 m ² for which EC is required.

Table-I

Area Details	Old	Expansion	Total after expansion
Total Scheme Area	102.18 acres	16.15 acres	118.33 acres
Net Planned Area	93.18 acres	11.56 acres	104.74 acres
Area under Group Housing in the total planned area	9 acres	4.59 acres	13.59 acres

Sudh

Aggarwal

Sharma

Sh

Agarwal

<p>6</p>	<p>Salient Features:</p> <p>b) of the environmental management plans</p>	<ol style="list-style-type: none">1. Provision of a STP -EMP includes a Sewage Treatment Plant - STP of 1250 KLD is already running as per existing sewage generation. The treated sewage is recycled for irrigation and in flats for which pipeline, treated water storage tanks are provided. Tractor trolley is also used for sprinkling of treated sewage. Sewage is used for irrigation over 10 acres in Parks, 27 acres other open area and 21 acres of green area in plotted scheme. <p>In addition as asked by MoEF – UV disinfection system is also provided.</p> <ol style="list-style-type: none">2. Provision of Green Belt and landscaping Plan <p>As on date @ 5000 trees are planted. Landscaped areas as per approved plan have been developed.</p> <ol style="list-style-type: none">3. Provision of Diesel Gen-sets for standby use only with in-built acoustic enclosures in compliance MoEF notification GSR 371 (E) and emission levels as per GSR G.S.R. 520 (E), Environment (Protection) Amendment Rules 20034. Provision of Rain Water Harvesting Structures as given in EMP for recharging of ground water using Roof Top Rainwater. 7 pits out of 9 are provided as on date5. Provision of Fire-fighting Measures and an Earthquake resistant structure as laid down in National Building Code6. Provision of adequate parking cars/two wheelers for each GH and commercial areas as per the requirements of Town and Planning Department.7. Environmental Monitoring during the Construction and Operational Phase as per terms and Conditions imposed by Haryana State Pollution Control Board.8. A solid waste composter for handling organic waste has been provided.9. An Old age Home, bus shelters and a dispensary has been already provided. Solar Water Heating systems are provided on roof tops in flats.10. All measures as use of construction waste in foundations, flooring; water sprinkling during construction, first aid measures are available; use of PPC cement, use of LED, Individual parking space etc. are taken care of.
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Swathi

Agilan

Duwa

Oh

Pravraj

Table-2 Cost of Environment Measures

S. No	Title	Capital Cost Rs. Lacs	Recurring Cost Rs. Lacs/ Annum
1	Air Pollution Control	20	1
2.	Water Pollution Control- STP	50	5
3.	Noise Pollution Control (Including cost of Landscaping and Green Belt)	5	1
4.	Solid Waste Management	10	5
5.	Environment Monitoring and Management	4	1
6.	Rain Water Harvesting	20	0.5
7.	Miscellaneous (Appointment of Consultants, Management of Environment Cell, Consent Fees)	3	1.5
	Total Rs. Lacs	112	14

Capital expenditure is already done. No construction is going on since 2017. As a routine @ Rs.50000/- annum are spent of running STP, maintaining green belt and, environmental monitoring and other minor activities

7.	Break up of the project area: a) Submergence area: Forest & Non forest b) Others	NA- NA	
8.	Break up of project affected population with enumeration of those losing houses/dwelling units only, agricultural land only both dwelling units and agricultural land and landless labourers/ artisans. a) SC / ST / Adivasis b) Others (Please indicate whether these figures are based on any scientific and systematic survey carried out or only provisional figures. If a survey has been carried out, give details and year of survey)	None-	
9.	Financial details; a) Project cost as originally planned and subsequent revised estimates and the year of price reference. b) Allocations made for environmental management plans with item wise and year wise breakup. c) Benefit cost ratio/ Internal Rate of return and the year of assessment. d) Whether (c) includes the cost of environmental management as shown in b) above. e) Actual expenditure incurred on the project so far.	The total cost of the old development project was Rs.1651 lac. The total development cost of the expansion shall be 2500 lac. The cost of Mall is 33 crores. The cost of GH Flats 1080 No. is 70 crore. See Table-2 --- Yes	

[Signature]

[Signature]

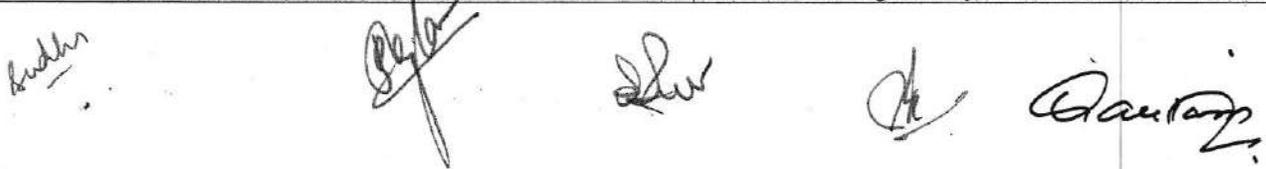
[Signature]

[Signature]

	f) Actual expenditure incurred on the environmental management plans so far:	Capital expenditure is already done. No construction is going on since 2017. As a routine @ Rs.50000/- annum are spent of running STP, maintaining green belt and, environmental monitoring and other minor activities
10.	Forest land requirement: a) the status of approval for diversion of forest land for non forestry use. b) the status of clear felling. c) the status of compensatory afforestation, if any. d) Comments on the viability & sustainability of compensatory afforestation programme in the light of actual field experience so far.	Not Applicable no Forest land is required
11.	The status of clear felling in non forest areas (such as submergence area of reservoir, approach road) if any, with quantitative information.	Not Applicable
12.	Status of construction: a) Date of commencement (actual and / or planned) b) Date of completion (actual and / or planned)	The plots are to be build by individual owners. The roads and other utilities are already in place, being expansion only. The work on Flats had started from 1st July, 2010. As on date out of 16.5 Acres, majority of the work is completed in 2015 and construction of over 2.6 Acres only is left . The pending 2.6 Acres involve construction of 9 Storey (33.8m) B1(new), B2 and service Apartments (216 Flats) and 4 Storey EWS block (64 Flats) with an area of 24378 m ² for which Extension for Environment Clearance granted by Memo No. SEIAA/HR/2021/31 dated 5.1.2021 No construction is however going on since 2017.
13.	Reasons for the delay if the project is yet to start.	Due to change in market conditions, Corona pandemic.

PART – II & III
DESCRIPTIVE REPORT ON STATUS OF COMPLIANCE TO CONDITIONS OF ENVIRONMENTAL CLEARANCE AND ENVIRONMENTAL MANAGEMENT
 EC No. SEIAA-----

S.No.	CONDITIONS	COMPLIANCE
Present status:		
A-Specific conditions:		
i.	A first aid room as proposed in the project report shall be provided both during construction and operational phase of the project.	Being complied with. First aid at site is made available. A poly clinic is running in existing Amravati enclave as the project is expansion only. At present, however no construction is going on.
ii.	Adequate drinking water and sanitary facilities shall be provided for construction workers at the site. Provision should be made	Being complied with. Yes, bathroom and toilets are made available in the existing colony, which are attached to



	for mobile toilets. Open defecation by the laboures is strictly prohibited. The safe disposal of waste water and solid wastes generated during the construction phase should be ensured.	STP, Drinking water is also made available; as informed by the Project Proponent.
iii.	All the topsoil excavated during construction activities shall be stored for use in horticulture/landscape development within the project site.	Being complied with. Excavation is done only for foundations as no basement is involved. The excavated soil is used in cut and fills purpose; as informed by the Project Proponent.
iv.	Disposal of muck during construction phase shall not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.	Being complied with. No musk is generated. The project does not have basement or any other deep excavation. Normal excavation for foundation done and material us used for cut and fill purpose; as informed by the Project Proponent.
v.	Construction spoils, including bituminous material and other hazardous material, must not be allowed to contaminate watercourses and the dump sited for such material must be secured so that they should not leach into the ground water and any hazardous waste generated during construction phase, should be disposed off as per applicable rules and norms with necessary approval of the Haryana State Pollution Control Board.	Being complied with. Agreed, this is a residential project and does not involve use of any specific hazardous material; the various construction materials are stored in properly earmarked place, so as to prevent any pollution.
vi.	The diesel generator sets to be used during construction phase shall be of ultra low sulphur diesel type and should confirm to Environment Protection Rules prescribed for air and noise emission standards.	Being complied with. Yes, No, DG set is used for construction as being as expansion project electrical supply is available; as informed by the Project Proponent.
vii.	The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from Chief Controller of Explosives shall be taken	Not applicable
viii.	Ambient noise levels shall confirm to the residential and commercial standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be taken to reduce ambient air pollution and noise level during construction phase, so as to confirm to the stipulated residential standards.	Not complied with. Test reports are not submitted by the Project Proponent.
ix.	Fly ash shall be used as building material in the construction as per the provisions of Fly Ash Notification of September 1999 and as amended on 27 th August, 2003.	Being complied with. Presently no construction activity found at site of 2.6 acre.
x.	Ready mixed concrete must be used in building construction.	Being complied with. Presently no construction activity found at site of 2.6 acre.
xi.	Storm water control and its re-use as per CGWB and BIs standards for various applications should be ensured.	Being complied with. Storm water in place as per drawing approved by Town and Country Planning Department.

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xii.	Water demand during construction shall be reduced by use of pre-mixed concrete, curing agents and other best practices as referred.	Being complied with. Presently no construction activity found at site of 2.6 acre.
xiii.	Permission from Competent Authority for supply of water shall be obtained prior to operation of the project.	Assured to comply. PP had applied to CGWA for the same but not obtained the permission.
xiv.	Roof must meet prescriptive requirement as per Energy Conservative Building Code by using appropriate thermal insulation material to fulfill requirement.	The buildings are not air conditioned; normal insulation is provided.
xv.	Opaque wall must meet prescriptive requirement as per Energy Conservative Building Code which is proposed to be mandatory for all air conditioned spaces while it is desirable for non-air-conditioned spaces by use of appropriate thermal insulation material to fulfill requirement.	Being complied with. Presently no construction activity found at site of 2.6 acre.
xvi.	The approval of the competent authority shall be obtained for structural safety of the building on account of earthquake, adequacy of fire fighting equipments, etc. as per National Building Code including protection measures from lightening etc. If any forest land is involved in the proposed site, clearance under Forest Conservation Act shall be obtained from the Competent Authority.	Being complied with. Yes, the drawing are duly approved by Town & Country planning, Govt. of Haryana.
xvii.	The project proponent will use the water for construction phase through tankers. However, prior permission from CGWA will be taken before using the bore well water for construction purpose.	Assured to comply. Water is used from existing borewell only. Permission from CGWA not obtained.
xviii.	The project proponent will construct rain water harvesting pits @ 1 pit per acre for recharging the ground water within the project premises.	Not complied with. Rainwater harvesting pits as per drawings approved by HUDA are provided. They are also cleaned regularly; as informed by the project proponent. Only 7 RWH provided in place of 9 RWH.
xix.	The PP will obtain and submit permission of the airport authority about the height of the building to SEIAA before starting construction process of their project. If required.	Being complied with. Already submitted; as informed by the project proponent.

Operational Phase:

1.	The Sewage Treatment Plant (STP) shall be installed for the treatment of the sewage to the prescribed standards including odour and treated effluent will be recycled to achieve zero exit discharge. The STP should be installed at the farthest place in the project area.	Being complied with. The unit has a STP which is expanded to take care of additional load, details of which were already submitted. A STP of 1250KLD is now operating. A total STP of 2150 KLD is proposed and a holding tank of 2 Lac litre is also provided. The construction on second part of STP is also being initiated. It shall be completed prior to completion of project.
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		Following improvement in existing STP are also completed. Installation of UV Disinfection System.
2.	Separation of the grey and black water should be done by the use of dual plumbing line. Treatment of 100% grey water by decentralized treatment should be done ensuring that the re-circulated water should have BOD level less than 5mg/liter and the recycled water will be used for flushing, gardening and DG set cooling etc.	Being complied with. As per the drawings approved by Town and country planning, the entire wastewater goes to STP and treated as per norms given by pollution board and further polished through filters and recycled for irrigation in parks. Dual plumbing has been done.
3.	For disinfection of the treated waste water ultra-violet radiation or ozonation process should be used.	Being complied with. The UV system has been installed.
4.	The solid waste generated should be properly collected and segregated. The bio-degradable waste should be treated by appropriate technology at the site ear-marked within the project area and dry/inert solid waste should be disposed off to the approved sited for land filling after recovering recyclable material.	Being complied with. The solid waste is collected from house to house, segregated and taken to ear marked site. A composter has been installed.
5.	Diesel power generating sets proposed as source of back-up for lifts, common area illumination and for domestic use should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The location of the DG sets shall be in the basement as promised by the project proponent with appropriate stack height above the highest roof level of the project as per the CPCB norms. The diesel used for DG sets shall be ultra low sulphur contents (maximum 0.25%).	Being complied with. DG Sets as per CPCB norms are provided. The diesel as available in local market is used.
6.	Ambient noise level should be controlled to ensure that it does not exceed the prescribed standards both within and at the boundary of the proposed Township project.	Not Complied. Not submitted noise monitoring report.
7.	a) The project proponent should consult a good landscaping consultant and prepare a detailed plantation pattern for the entire township. b) The project proponent as stated in the proposal shall maintain at least 20 % as green cover area for tree plantation. The project proponent shall grow suitable trees in open spaces and along the roads in the project area as well as in the existing are preferably with local species so as to provide protection against particulates and noise. The open spaces inside the plot should be preferably landscaped and covered with vegetation/grass.	Details Not provided by the Project Proponent.
8.	Weep holes in the compound front walls shall be provided to ensure natural drainage of rain water in the catchments area during the monsoon period.	Being complied with.

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9.	The project proponent shall setup rain water harvesting pits @ 1 pit/area having 400 mm bore and 200 mm slotted pipe as proposed for roof run-off and surface run-off, as per plan submitted should be implemented. Before recharging the surface run off, pre-treatment must be done to remove suspended matter, oil and grease. The bore well for rainwater recharging should be kept at least 5 mts, above the highest ground water table.	Not complied with. Out of total 09 RWH pits, 07 Rainwater harvesting pits have been provided. These are regularly cleaned as desired as stated by PP.
10.	The ground water level and its quality should be monitored regularly in consultation with Central Ground Water Authority.	Being complied with. The ground water quality is monitored every six months as stated by PP but not submitted any report.
11.	There should be no traffic congestion near the entry and exit points from the roads adjoining the proposed project site parking should be fully internalized and no public space should be utilized.	Being complied with. No traffic congestion is there. Parking places as per approved drawings are provided, Photographs enclosed.
12.	A report on the energy conservation measures conforming to energy conservation norms finalized by Bureau of Energy Efficiency should be prepared incorporating details about building materials & technology, R & U Factors etc and submitted to the SEIAA, Haryana in three months time.	Being complied with. The blocks constructed are non air conditioned and constructed as per approved drawings.
13.	Energy conservation measures like installation of CFLs/TFLs for lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Use CFLs and TFLs should be properly guidelines/rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the maximum extent possible.	Being complied with. CFLs / TFLs are used in common are and collected and disposed off properly.
14.	The solid waste generated should be properly collected and segregated as per the requirement of the MSW rules, 2000 and as amended from time to time. The bio-degradable waste should be treated by appropriate technology at the site ear-marked within the project area and dry/inert solid waste should be disposed off to the approved sited for land filling after recovering recyclable material.	Being complied with. The solid waste is collected from house to house, segregated and taken to ear marked site, A solid waste treatment facility for compost has been installed.
15.	The provision of the solar water heating system shall be as per norms specified by HAREDA and shall be made operational in reach building block.	Being complied with. Solar water Heating Systems for flats have been provided; as informed by the Project Proponent.
16.	The project proponent will use the water from the already existing tube wells for domestic purposes and commercial purpose only after getting permission from CGWA or will use water supply from municipality whichever is earlier during operational phase.	Assured to apply. Existing tube wells for domestic water are only used. PP has not obtained permission from Central Ground Water Authority.



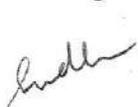



17.	The traffic plan and the parking plan proposed by the Project proponent should be meticulously adhered to with further scope of additional parking for future requirement. There should be no traffic congestion near the entry and exit points from the roads adjoining the proposed project site parking should be fully internalized and no public space should be utilized.	Being complied with. No traffic congestion is there. Parking places as per approved drawings have been provided for existing project. Presently no construction activity found at site of 2.6 acre.
18.	Post project monitoring should be carried out after installing dust control measures.	Details not provided by the Project Proponent.
19.	The project proponent shall comply with the EC BC norms.	Being complied with. As on date of approval of project the drawings got approved from Town and Planning Department. The blocks being constructed are non air conditioned.

PART – B: GENERAL CONDITIONS:		
1.	The environmental safeguards contained in the EIA/EMP Report should be implemented in letter and spirit.	Agreed by PP.
2.	Six monthly compliance reports should be submitted to the HSPCB and Regional Office, MOEF, GOI, Northern Region, Chandigarh and a copy to the SEIAA Haryana.	Not complied with. Not submitted six monthly compliance report to SEIAA regularly.
3.	The SEIAA, Haryana reserves the right to add additional safeguard measures subsequently, if found necessary. Environment clearance granted will be revoked if it is found that false information has been given for getting approval of this project.	Agreed by PP.
4.	All other statutory clearances such as the approvals for storage of diesel from chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972, Forest Act, 1927, PLPA 1900, etc. shall be obtained, as applicable by project proponents from the respective authorities prior to construction of the project.	Not complied with. PP has not submitted NOC from NWLB for ESZ fro Sukhna Lake.
5.	The project proponent will not violate any judicial orders/pronouncements issued by the Hon'ble Supreme Court/High Courts.	Agreed by PP.

Concluding Remarks:

M/s Amarnath Aggarwal Investments Pvt. Ltd has obtained Environment Clearance from State Environment Impact Assessment Authority vide Letter No. SEIAA/HR/10/53 dated 25.03.2010 and Extension for the Environment Clearance was obtained vide letter No. SEIAA/HR/2021/31 dated 05.01.2021 for Amravati Enclave- NH-22, Shopping Mall+1080 Flats + Plots at village Bhagwanpur, Islamnagar and Chandimandir- Kalka National Highway Near Panchkula.







1. Implementation of Conditions:

- i. **The Details of the Green Area had not been provided by the Project Proponent.**
- ii. **The project proponent has not complied with the Construction Phase Condition No. (viii)**
Ambient noise levels shall conform to the residential and commercial standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be taken to reduce ambient air pollution and noise level during construction phase, so as to conform to the stipulated residential standards.
- iii. **The project proponent has not complied with the Operational Phase Condition No. (xviii)**
i.e. Post project monitoring should be carried out after installing dust control measures
- iv. **The project proponent has not complied with the Operational Phase Condition No. (vi)**
i.e. Ambient noise level should be controlled to ensure that it does not exceed the prescribed standards both within and at the boundary of the proposed Township project.
- v. **The project proponent has not complied with the Construction Phase Condition No. (xviii) and Operational Phase Condition No. (ix)** i.e. the project proponent shall setup rain water harvesting pits @ 1 pit/area having 400 mm bore and 200 mm slotted pipe as proposed for roof run-off and surface run-off, as per plan submitted should be implemented. Before recharging the surface run off, pre-treatment must be done to remove suspended matter, oil and grease. The bore well for rainwater recharging should be kept at least 5 mts, above the highest ground water table.
- vi. **The project proponent has not complied with the Operational Phase Condition No. (ii)**
Six monthly compliance reports should be submitted to the HSPCB and Regional Office, MOEF, GOI, Northern Region, Chandigarh and a copy to the SEIAA Haryana.
- vii. **The project proponent has not complied with the General Condition No. (iv)** i.e. all other statutory clearances such as the approvals for and Wildlife (Protection) Act, 1972 shall be obtained, as applicable by project proponents from the respective authorities prior to construction of the project.

2. **Review:** The report was prepared after site visit on 9.03.2022. Further, the Project Proponent has informed that it had constructed partially in 2.6 Acres prior to validity of Environment Clearance and submitted bills dated 14.03.2017, 24.12.2016, 16.12.2016 etc. of construction material. No construction in 2.6 acres was observed at site.



Sudhir Mohan
Sudhir Mohan
AEE, RO, HSPCB
Panchkula

Satinder Pal Banger
Satinder Pal Banger
SEE, HSPCB
Panchkula

Virender Singh Punia
Virender Singh Punia
Regional Officer, HSPCB
Panchkula

Vinay Gautam
Vinay Gautam
Joint Director (Tech)
SEIAA, Haryana

Bhupinder Baghav
Bhupinder Baghav
DFO, Morni

10/03/2022
10/03/2022

RETAIL INVOICE



SIDHARTHA AGENCIES

S.C.O. 9-A, SECTOR 7-C,
CHANDIGARH PH. : 2794399, 2793340

Party Details : AMAR NATH AGGARWAL INVT. AMRAWATI ENCLAVE, PANCHKULA Party TIN : 06562504672			Invoice No. : 173168 Dated : 14-03-2017 Vehicle No. : 7189		
S.N.	Description of Goods	Qty.	Unit	Price	Amount(₹)
1.	CEMENT	150.00	BAGS	309.00	46,350.00
Total					46,350.00
Add : Central Sales Tax @ 2.00 %					927.00
Grand Total ₹					47,277.00
Tin No. 04260008963 TERMS & CONDITIONS. 1. Our responsibility cease once the goods leave our premises. 2. carriage of cement is done at customer's risk and cost. 3. Goods shall be sold strictly as received from the manufacturer. 4. Subject to Chandigarh jurisdiction. A/C NO. 558201010040406. RTGS NO.(IFSC): UBIN0555827 BANK NAME: UNION BANK OF INDIA. CHEQUE RETURN CHARGES WILL BE Rs.400.00			For Sidhartha Agencies 		
Bill No. : 173168 Received (150.00) bags cement in good condition. Cartage add : AMAR NATH AGGARWAL I			Dated : 14-03-2017 Please pay Rs. 47,277.00 AMRAWATI ENCLAVE, PANCHKULA		

RETAIL INVOICE I



SIDHARTHA AGENCIES

S.C.O. 9-A, SECTOR 7-C,
CHANDIGARH PH. : 2794399, 2793340

Party Details : AMAR NATH AGGARWAL INVT. AMRAWATI ENCLAVE, PANCHKULA 93, Sector-6 Party TIN : 06562504672		Invoice No. : 171152 Dated : 24-12-2016 Vehicle No. : 1752
--	--	--

S.N.	Description of Goods	Qty.	Unit	Price	Amount(₹)
1.	CEMENT	50.00	BAGS	290.00	14,500.00



Handwritten signature and date: 24/12

<i>Add : Central Sales Tax</i>				Total	14,500.00
				@ 2.00 %	290.00
				Grand Total ₹	14,790.00

Tin No. 04260008963

TERMS & CONDITIONS.

- 1. Our responsibility cease once the goods leave our premises.
- 2. carriage of cement is done at customer's risk and cost.
- 3. Goods shall be sold strictly as received from the manufacturer.
- 4. Subject to Chandigarh jurisdiction.

A/C NO. 558201010040406. RTGS NO.(IFSC): UBIN0555827

BANK NAME: UNION BANK OF INDIA.

CHEQUE RETURN CHARGES WILL BE Rs.400.00

For Sidhartha Agencies

Received
gan

Bill No. : 171152

Dated : 24-12-2016

Received (50.00) bags cement in good condition. Please pay Rs. 14,790.00

Cartage add : AMAR NATH AGGARWAL I , AMRAWATI ENCLAVE, PANCHKULA

RETAIL INVOICE



SIDHARTHA AGENCIES

S.C.O. 9-A, SECTOR 7-C,
CHANDIGARH PH. : 2794399, 2793340

Party Details : <i>Amravati Infrastructure Pvt. Ltd.</i> AMRAVATI INFRASTRUCTURE P 93, SECTOR-6, PANCHKULA		Invoice No. : 170915 Dated : 16-12-2016 Vehicle No. : <i>172</i>			
Party TIN : <i>0682204672</i> 04260008163					
S.N.	Description of Goods	Qty.	Unit	Price	Amount(₹)
1.	CEMENT	50.00	BAGS	320.00	16,000.00
Add : Central Sales Tax @ 2.00 %					Total 16,000.00 320.00
Grand Total ₹					16,320.00
Pin No. 04260008163 TERMS & CONDITIONS. 1. Our responsibility cease once the goods leave our premises. 2. carriage of cement is done at customer's risk and cost. 3. Goods shall be sold strictly as received from the manufacturer. 4. Subject to Chandigarh jurisdiction.		For Sidhartha Agencies <i>[Signature]</i> <i>16/12</i>			
A/C NO. 558201010040406. RTGS NO.(IFSC): UBIN0555827 BANK NAME: UNION BANK OF INDIA. CHEQUE RETURN CHARGES WILL BE Rs.400.00		<i>Received</i> <i>[Signature]</i>			
Bill No. : 170915		Dated : 16-12-2016			
Received (50.00) bags cement in good condition.		Please pay Rs. 16,320.00			
Cartage add : AMRAVATI INFRASTRUCT , 93, SECTOR-6, PANCHKULA					

RETAIL INVOICE



SIDHARTHA AGENCIES

S.C.O. 9-A, SECTOR 7-C,
CHANDIGARH PH. : 2794399, 2793340

Party Details :

AMAR NATH AGGARWAL INVT.
AMRAWATI ENCLAVE, PANCHKULA
SITE:- 93, SECTOR-6 PKL
Party TIN : 06562504672

Invoice No. : 170604
Dated : 02-12-2016
Vehicle No. : 7139

S. No.	Description of Goods	Qty.	Unit	Price	Amount(₹)
1.	CEMENT	50.00	BAGS	290.00	14,500.00
Total					14,500.00
Add : Central Sales Tax @ 2.00 %					290.00
Grand Total ₹					14,790.00

Tin No. 04260008963

TERMS & CONDITIONS.

1. Our responsibility cease once the goods leave our premises.
2. carriage of cement is done at customer's risk and cost.
3. Goods shall be sold strictly as received from the manufacturer.
4. Subject to Chandigarh jurisdiction.

A/C NO. 558201010040406. RTGS NO.(IFSC): UBIN0555827

BANK NAME: UNION BANK OF INDIA.

For Sidhartha Agencies

[Handwritten signature]
2/12

Bill No. : 170604
 Received (50.00) bags cement in good condition. Please pay Rs. 14,790.00
 Cartage add : AMAR NATH AGGARWAL I , AMRAWATI ENCLAVE, PANCHKULA, SITE:- 93, S
 Truk No.

TIN No. : 04510035743 Dated : 1-10-10	VAT / RETAIL INVOICE	Original Copy				
Shree Bhagwati Associates						
WHOLESALE & PROJECT SUPPLIER A HOUSE OF QUALITY CEMENTS						
Ultra Tech Cement, Shree, J. K., Birla, Jay Pee, Binani, Ambuja & ACC Cements White Cement & Wall-Care Putty						
1069/2, Gobindpura, Manimajra, Chandigarh (U.T.) Ph. : 9216851500						
M/s. <u>Amal Nath AGGARWAL</u> <u>Investment Pvt. Co. Panchkula Street</u> <u>Faridkot Road Near Sector 10</u> <u>Panchkula</u>	Bill No. <u>797</u> Dated <u>07-11-16</u>	Truck No. <u>RJ01GB</u> <u>3972</u>				
VAT/TIN No. <u>06562504672</u>						
Qty.	PARTICULARS	Rate	Value	TAX %	VAT	Amount Rs. P.
<u>270</u>	<u>Cement</u>	<u>270</u>	<u>159300</u>	<u>2%</u>	<u>3186</u>	<u>162486</u>
<u>0</u>	<u>Bags</u>					
	<u>Against C Form</u>					
	<u>Rs. One (AKN) Sizing duo</u>					
	<u>G. Total</u>					<u>162486</u>
<p>I am liable to pay tax on the value above and authorised to sign this invoice. Note : Input Tax credit is available only on Original Invoice. 2nd copy is doesn't entitle the holder to claim Input Tax Credit. Goods once sold will not be accepted back. 2. 4% Interest p.a. will be charged extra if the payment is not made within 10 days. 3. Our responsibility ceases once the goods are delivered to carrier/customer. 4. All disputes will be subject to Chandigarh Jurisdiction only.</p>						
Customer's Signature <u>Reeived</u>			For Shree Bhagwati Associates Signature 			

TIN No. : 04510035743
 Dated : 1-10-10

VAT / RETAIL INVOICE

Original Copy

Shree Bhagwati Associates

WHOLESALE & PROJECT SUPPLIER
 A HOUSE OF QUALITY CEMENTS

UltraTech Cement, Shree, J. K., Birla, Jay Pee, Binani, Ambuja & ACC Cements
 White Cement & Wall-Care Putty

1069/2, Gobindpura, Manimajra, Chandigarh (U.T.) Ph. : 9216851500

M/s. Amal Nath AGGARWAL
Investment Pvt Ltd, Faridkote
Seat Amravati Enclave Near Shegpora

Bill No. 791
 Dated 06-11-16
 Truck No. HR68

VAT/ TIN No. 065625046712

3366

Qty.	PARTICULARS	Rate	Value	TAX %	VAT	Amount Rs.	P.
20	Cement	270	13500	2% CST	270	13770	00
	Against C Form						
	Rs Thirteen thousand Seven						
	hundred Seventy only					13770	00

I am liable to pay tax on the value above and authorised to sign this invoice.

Note : Input Tax credit is available only on Original Invoice.

2nd copy is doesn't entitle the holder to claim Input Tax Credit.

1. Goods once sold will not be accepted back.

2. Interest p.a. will be charged extra if the payment is not made within 10 days.

3. Our responsibility ceases once the goods are delivered to carrier/customer.

4. All disputes will be subject to Chandigarh Jurisdiction only.

For **Shree Bhagwati Associates**

Customer's Signature

Revised
[Signature]

Signature

[Signature]

TIN No. : 04510035743 Dated : 1-10-10		VAT / RETAIL INVOICE			Original Copy	
Shree Bhagwati Associates						
WHOLESALE & PROJECT SUPPLIER A HOUSE OF QUALITY CEMENTS UltraTech Cement, Shree, J. K., Birla, Jay Pee, Binani, Ambuja & ACC Cements White Cement & Wall-Care Putty 1069/2, Gobindpura, Manimajra, Chandigarh (U.T.) Ph. : 9216851500						
M/s <u>Anoop Nath AG GARWAL</u> <u>Investment Put Ltd, Yanchkula</u> <u>East Amalavati Enclave Near Sulekhia</u> <u>Yanchkula</u>				Bill No. <u>788</u> Dated <u>04-11-16</u> Truck No. <u>HR68</u> <u>3366</u>		
VAT / TIN No. <u>06562504672</u>						
Qty.	PARTICULARS	Rate	Value	TAX %	VAT	Amount Rs. P.
<u>50</u> <u>Bags</u>	<u>Cement</u>	<u>270</u>	<u>3500</u>	<u>2%</u> <u>CST</u>	<u>270</u>	<u>13770=00</u>
	<u>Against C Form</u>					
	<u>Rs. Thirteen thousand Seven</u>					
	<u>Net Total</u>					<u>13770=00</u>
I am liable to pay tax on the value above and authorised to sign this invoice. Note : Input Tax credit is available only on Original Invoice. 2nd copy is doesn't entitle the holder to claim Input Tax Credit. Goods once sold will not be accepted back. 24% Interest p.a. will be charged extra if the payment is not made within 10 days. 3. Our responsibility ceases once the goods are delivered to carrier/customer. 4. All disputes will be subject to Chandigarh Jurisdiction only.						
Customer's Signature <u>Received</u> <u>Jai</u>				For Shree Bhagwati Associates Signature <u>[Signature]</u>		

Original Copy

TIN No. : 04510035743
 Dated : 1-10-10

VAT / RETAIL INVOICE

Shree Bhagwati Associates

WHOLESALE & PROJECT SUPPLIER
A HOUSE OF QUALITY CEMENTS

UltraTech Cement, Shree, J. K., Birla, Jay Pee, Binani, Ambuja & ACC Cements
 White Cement & Wall-Care Putty

1069/2, Gobindpura, Manimajra, Chandigarh (U.T.) Ph. : 9216851500

M/s. Armal Nath AGGARWAL Bill No. 770
Investment Pvt Ltd Panchkub Dated 01-11-16
East Amalavati Enclave Near Sushrue Truck No. CHOITA
Panchkub 6867

VAT/ TIN No. 06562504672

Qty.	PARTICULARS	Rate	Value	TAX %	VAT	Amount Rs. P.
50	Cement	270	13500	2%	270	13770
	Bags					
	Against C Form					
	Rs: Thirteen thousand Seven					
	hundred Seven only					
	Total					13770

I am liable to pay tax on the value above and authorised to sign this invoice.
 Note : Input Tax credit is available only on Original Invoice.
 2nd copy is doesn't entitle the holder to claim Input Tax Credit.

1. Goods once sold will not be accepted back.
2. Interest p.a. will be charged extra if the payment is not made within 18 days.
3. responsibility ceases once the goods are delivered to carrier/customer.
4. All disputes will be subject to Chandigarh Jurisdiction only.

For Shree Bhagwati Associates


 Signature

Customer's Signature Received

RETAIL INVOICE



SIDHARTHA AGENCIES

S.C.O. 9-A, SECTOR 7-C,
CHANDIGARH PH. : 2794399, 2793340

Party Details :
AMAR NATH AGGARWAL INVT.
AMRAWATI ENCLAVE, PANCHKULA

Invoice No. : 169919
Dated : 01-11-2016
Vehicle No. : CH01TA 4067-

Party TIN : 06562504672

S.N.	Description of Goods	Qty.	Unit	Price	Amount(₹)
1.	CEMENT	100.00	BAGS	298.00	29,800.00
Total					29,800.00
Add : Central Sales Tax @ 2.00 %					596.00
Grand Total ₹					30,396.00

Registration No. 04260008963

TERMS & CONDITIONS.

1. Our responsibility cease once the goods leave our premises.
2. carriage of cement is done at customer's risk and cost.
3. Goods shall be sold strictly as received from the manufacturer.
4. Subject to Chandigarh junction.

A/C NO. 558201010040406. RTGS NO.(IFSC): UBIN0555827

BANK NAME: UNION BANK OF INDIA.

For Sidhartha Agencies

Bill No. : 169919

Dated : 01-11-2016

Received (100.00) bags cement in good condition. Please pay Rs. 30,396.00

Cartage add : AMAR NATH AGGARWAL I , AMRAWATI ENCLAVE, PANCHKULA

Truk No. CH01TA 4067

 <p>SARMESH M T S A R I A</p>	<h2 style="margin: 0;">Mountain Steels (P) Ltd.</h2> <p style="margin: 0;">Manufacturers of : INGOTS/BILLETS & STEEL BARS Regd. Office : 268, Sector 9-C, Chandigarh Factory : Village Bhuranwala, P.O. Barotiwala Distt. Solan (H.P.) Pin : 174103</p>	<p>EXCISE No. AADCM7597AEM001</p> <p>TARIFF HEAD : 72142090, 72061090</p>
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AMARNATH AGGARWAL INVESTMENT PVT.LTD. ✓
 SITE-AMRAWATI ENCLAVE, SURAJPUR,
 SCO-10-11, SECTOR-2,
 PANCHKULA (HARYANA)
 TIN NO 06562504672 DT. 24-12-2004
 096460-15297 ✓

INVOICE No. **000689** ✓
 DATE **24/08/2016** ✓
 P.O. **EX-FACTORY RATES** ✓
 G.R./Veh.Regn. **48929 DT. 24/08/2016** ✓
 Date of Issue **TRANSPORT VEHICLE NO. HP12B-9747** ✓
 Date & Time of Removal **5:12 PM** ✓

Place : Baddi - III
 Division : Baddi
 Commissionerate : Chandigarh - I

DESCRIPTION	QTY.	RATE	AMOUNT
M.S. TMT BARS 12 MM (45)	4.060 MT ✓	24500.00 ✓	99470.00 ✓
M.S. TMT BARS 16 MM (11)	0.990 MT ✓	24500.00 ✓	24255.00 ✓
M.S. TMT BARS 10 MM (33)	2.980 MT ✓	25100.00 ✓	74798.00 ✓
M.S. TMT BARS 8 MM (13)	1.010 MT ✓	26900.00 ✓	27169.00 ✓
Total			225692.00 ✓
Excise duty payable Rs. 28211 ✓			28211.50 ✓
TARIFF No. : 72142090, 72061090			3808.55 ✓
Add BASIC EXCISE DUTY 12.50 %			678.00 ✓
Add CST AGST. FORM-(C) 1.50 %			
Add ADDNL GOODS TAX			
Grand Total			258390.05
R/O +/-			-0.05
Net Amount			258390.00

Authorized Collector Tax Under
 N.T. No. E-111-12604
 Dt 14-6-2007 Rs. **678** ✓
Sub. No. 689

Raja

Rs. Two Lakh Fifty Eight Thousand Three Hundred Ninety Only

Landed 0.75% 1938

ST 8713 } 29-01-05
 08663

N. 02030100867



VAT/RETAIL INVOICE

(Invoice issued under Rules 11 of CE Rules 2002)

Mountain Steels (P) Ltd.

Manufacturers of : INGOTS/BILLETS & STEEL BARS
 Regd. Office : 268, Sector 9-C, Chandigarh
 Factory : Village Bhuranwala, P.O. Barotiwala
 Dist. Solan (H.P.) Pin : 174103

ORIGINAL FOR BUYER



EXCISE NO.

AADCM7597AEM001

TARIFF HEAD :

72142090, 72061090

AMARNATH AGGARWAL INVESTMENT PVT.LTD.
 SITE-AMRAWATI ENCLAVE, SURAJPUR,
 SCO-10-11, SECTOR-2,
 PANCHKULA (HARYANA)
 TIN NO 06562504672 DT. 24-12-2004
 096460-15297

INVOICE No.

000710

DATE

28/08/2016

P.O.

EX-FACTORY RATES

G.R./Veh.Regn.

50141 DT. 28/08/2016

Date of Issue

TRANSPORT VEHICLE NO.HP12D-4013

Date & Time of Removal

02:14 PM

Division : Baddi - III
 Region : Baddi
 Commissionerate : Chandigarh - I

DESCRIPTION	QTY.	RATE	AMOUNT
M.S. TMT BARS 16 MM (56)	5.150 MT	25200.00	129780.00
M.S. TMT BARS 20 MM (32)	2.950 MT	25200.00	74340.00
M.S. TMT BARS 8 MM (13)	1.010 MT	26200.00	26462.00
<p>101</p> <p><i>(Signature)</i></p>			
<p>Authorized Signatory Under N.T. No. 14-0-2004 Dt 14-0-2004 456/-</p> <p><u>Sl. No 710</u></p>			
<p>Total QTY 9.110 MT</p> <p>Excise duty payable Rs. 28822.75</p> <p>TARIFF No. : 72142090, 72061090</p>		<p>Total 230582.00</p> <p>Add BASIC EXCISE DUTY 12.50 % 28822.75</p> <p>CST AGST.FORM-(C) 1.50 % 3891.07</p> <p>Add ADDNL GOODS TAX 456.00</p> <p>Grand Total 263751.82</p>	



02030100867

(Invoice issued under Rules 11 of CE Rules 2002)

Mountain Steels (P) Ltd.

Manufacturers of : INGOTS/BILLETS & STEEL BARS
 Regd. Office : 268, Sector 9-C, Chandigarh
 Factory : Village Bhuranwala, P.O. Barotiwala
 Distt. Solan (H.P.) Pin : 174103

EXCISE No.
AADCM7597AEM001

TARIFF HEAD :
72142090, 72061090

AMARNATH AGGARWAL INVESTMENT PVT.LTD.
 SITE-AMRAWATI ENCLAVE, SURAJPUR,
 SCO-10-11, SECTOR-2,
 PANCHKULA (HARYANA)
 TIN NO 06562504672 DT. 24-12-2004
 096460-15297

INVOICE No. **000703**
 DATE **27/08/2016**
 P.O. **EX-FACTORY RATES**
 G.R./Veh.Regn. **49855 DT. 27/08/2016**
 Date of Issue
 TRANSPORT VEHICLE NO. **HP12D-9747**
 Date & Time of Removal **6.13 PM**

e : Baddi - III
 ion : Baddi
 nissinerate : Chandigarh - I

DESCRIPTION	QTY.	RATE	AMOUNT
M.S. TMT BARS 12 MM <i>(56)</i>	5.080 MT	24500.00	124460.00
M.S. TMT BARS 16 MM <i>(11)</i>	0.990 MT	25200.00	24948.00
M.S. TMT BARS 20 MM <i>(06)</i>	0.550 MT	25200.00	13860.00
M.S. TMT BARS 10 MM <i>(55)</i>	4.990 MT	25500.00	127245.00
M.S. TMT BARS 8 MM <i>(13)</i>	1.010 MT	26200.00	26462.00
Total			316975.00
Excise duty payable			39621.88
Rs. 39622			
TARIFF No. : 72142090, 72061090			
Add BASIC EXCISE DUTY		12.50 %	39621.88
CST AGST. FORM-(C)		1.50 %	5348.95
Add ADDNL GOODS TAX			631.00
Grand Total			362576.83
R/O +/-			0.17
Net Amount			362577.00

Authorised to Collect Tax Under
 N.T. No. Exp-F (1) & 2004
 Dt. 14-03-2014 (AGT, NS) **631/r**
Sl. No. 703

Rs. Three Lakh Sixty Two Thousand Five Hundred Seventy Seven Only

Sales Tax will be recovered as applicable if declaration form is not received.
 Interest @ 24% per annum will be charged if the payment is not made within 7 days.
 Our responsibility ceases absolutely once the goods are handed over the carrier.
 Goods once sold are not returnable.

For **Mountain Steels (P) Ltd.**

TIN No. : 04510035743		VAT / RETAIL INVOICE		Original Copy		
Dated : 1-10-10		Shree Bhagwati Associates				
<i>Credit</i>		WHOLESALE & PROJECT SUPPLIER A HOUSE OF QUALITY CEMENTS				
UltraTech Cement, Shree, J. K., Birla, Jay Pee, Binani, Ambuja & ACC Cements White Cement & Wall-Care Putty						
1069/2, Gobindpura, Manimajra, Chandigarh (U.T.) Ph. : 9216851500						
M/s. <i>Anne Nath AGARWAL</i>			Bill No. <i>079</i>			
<i>Investment Pvt Ltd Panenka Sidat</i>			Dated <i>08-10-16</i>			
<i>P. Lavak Enclave Near Sagarpur</i>			Truck No. <i>HR68</i>			
VAT / TIN No. <u>06562504672</u>			Truck No. <i>3366</i>			
Qty.	PARTICULARS	Rate	Value	TAX %	VAT	Amount Rs. P.
<i>20</i>	<i>Cemat 24/540/21/109/</i>	<i>50</i>	<i>20</i>	<i>21/80</i>	<i>109/80</i>	<i>5600-00</i>
<i>Bgs</i>	<i>Against C Form</i>					
	<i>for fire the band</i>					
	<i>50 hundred</i>					<i>5600-00</i>
	<i>Total</i>					<i>5600-00</i>
<p>I am liable to pay tax on the value above and authorised to sign this invoice. Note : Input Tax credit is available only on Original Invoice. 2nd copy is doesn't entitle the holder to claim Input Tax Credit.</p> <ol style="list-style-type: none"> 1. Goods once sold will not be accepted back. 2. 24% interest p.a. will be charged extra if the payment is not made within 15 days. 3. Our responsibility ceases once the goods are delivered to carrier/customer. 4. All disputes will be subject to Chandigarh jurisdiction only. 						
Customer's Signature <i>Recd</i>			For Shree Bhagwati Associates			
			Signature <i>[Signature]</i>			

RETAIL INVOICE



SIDHARTHA AGENCIES

S.C.O. 9-A, SECTOR 7-C,
CHANDIGARH PH. : 2794399, 2793340

Party Details :
AMAR NATH AGGARWAL INVT.
AMRAWATI ENCLAVE,PANCHKULA

Invoice No. : 168224
Dated : 30-08-2016
Vehicle No. : 4067

Party TIN : 06562504672

S.N.	Description of Goods	Qty.	Unit	Price	Amount(₹)
1.	CEMENT	25.00	BAGS	298.00	7,450.00
Total					7,450.00
Add : Central Sales Tax @ 2.00 %					149.00
Total					7,599.00
Add : Rounded Off (+)					1.00
Grand Total ₹					7,600.00

Tin No. 04260008963

TERMS & CONDITIONS.

1. Our responsibility cease once the goods leave our premises.
2. carriage of cement is done at customer's risk and cost.
3. Goods shall be sold strictly as received from the manufacturer.
4. Subject to Chandigarh junction.

For Sidhartha Agencies

A/C NO. 558201010040406. RTGS NO.(IFSC): UBIN0555827

BANK NAME: UNION BANK OF INDIA.

Bill No. : 168224

Dated : 30-08-2016

Received (25.00) bags cement in good condition. Please pay Rs 7,600.00

Cartage add : AMAR NATH AGGARWAL I , AMRAWATI ENCLAVE,PANCHKULA

Truk No. 4067

FORM BR-VI
[See Rule-47(1)]

DIRECTORATE OF TOWN & COUNTRY PLANNING, HARYANA
SCO-71-75, SECTOR-17-C, CHANDIGARH.
Tele-Fax: 0172-2548475; Tel.: 0172-2549851, E-mail: tcpharyana@gmail.com
Website www.tcpharyana.gov.in

Memo No. ZP-45-Vol-V-A/SD(BS)/2016/ 1715

Dated:- 27/11/2016

To

Amarnath Aggarwal Investment Pvt. Ltd.,
SCO-10, Sector-2,
Panchkula.

Where as Amarnath Aggarwal Investment Pvt. Ltd. has applied for the issue of an occupation certificate in respect of the buildings described below, I hereby grant permission for the occupation of the buildings after charging the composition charges amounting to ₹ 6,24,981/- for the variations vis-à-vis approved building plans subject to the following conditions:-

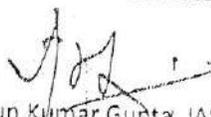
1. The building shall be used for the purposes for which the occupation certificate is being granted and in accordance with the uses defined in the approved Zoning Regulations/Zoning Plan and terms and conditions of the licence. Any violations of this condition shall render this occupation certificate null and void.
2. That you shall abide by the provisions of Haryana Apartment Ownership Act, 1983 and Rules framed thereunder. All the flats for which occupation certificate is being granted shall have to be compulsorily registered and a deed of apartment will have to be filed by you within the time schedule as prescribed under the Haryana Apartment Ownership Act 1983, Failure to do so shall invite legal proceedings under the statute.
3. That you shall be fully responsible to supply of water as per norms, till regular piped supply is made available to the colony through HUDA, as agreed by you. You shall arrange potable water through tankers, and shall not charge from allottees any extra amount over above the charges levied by HUDA for providing the water.
4. That you shall be solely responsible for disposal of sewerage and storm water of your colony till such time these services are made available by HUDA/State Government as per their scheme.
5. That you shall obtain the connection for disposal of sewerage and drainage from HUDA after laying the services to the point of external services on payment of prescribed fee and charges including the cost of such connection. You shall also maintain the internal services to the satisfaction of the Director till the colony is handed over after granting final completion.
6. That in case some additional structures are required to be constructed as decided by HUDA at later stage, the same will be binding upon you.
7. That you shall maintain roof top rain water harvesting system properly and keep it operational all the time.
8. The basements and stilt shall be used as per provisions of approved zoning plan and building plans.
9. That you shall comply with all the conditions laid down in the Memo No. 71/FSP dated 11.03.2015 of the Municipal Corporation, Panchkula with regard to fire safety measures.
10. That you shall comply with all the stipulations mentioned in the Environment clearance issued by State Environment Impact Assessment Authority Haryana Vide No. SEIAA/HR/10/53 dated 25.03.2010.
11. The day & night marking shall be maintained and operated as per provision of International Civil Aviation Organization (ICAO) standard.
12. That the outer façade of the buildings shall not be used for the purposes of advertisement and placement of hoardings.
13. That you shall neither erect nor allow the erection of any structure or

- 15. That you shall impose a condition in the allotment/possession letter that the allottee shall use Light-Emitting Diode lamps (LED) for internal lighting, so as to conserve energy.
- 16. That you shall apply for connection for services within 15 days from the date of issuance of occupation certificate and shall submit the proof of submission thereof to this office.
- 17. That provision of parking shall be made within the area earmarked/ designated for parking in the colony and no vehicle shall be allowed to park outside the premises.
- 18. That the Service Plans/Estimates for electrical infrastructure shall be submitted to the concerned authority within sixty days of this approval and submit the approval of the same to the Department before applying the completion certificate of the colony under Rule-16 of the Haryana Development and Regulation of Urban Areas Rules, 1976.
- 19. That you shall complete the proportionate EWS flats of the licence before full completion of residential towers.

DESCRIPTION OF BUILDING

- Total area of the Group Housing Colony measuring 13.59 acres.
- Licence no. 33 of 1996 dated 15.03.1996 and licence no. 186 of 2008 dated 29.10.2008.
- Residential Plotted Colony namely Amravati Enclave.
- Occupation certificate is granted for following towers as per following details:-

Tower/Block No.	No. of Dwelling Units	Height/ Floor	FAR Sanctioned		FAR Achieved	
			%	Area in Sqm.	%	Area in Sqm.
Block-B-1	36	Stilt+9	9.160	5037.84	9.204	5062.05
Block-B-4	32	Stilt+8	6.879	3783.11	6.984	3841.014
Block-D	72	Stilt+9	13.503	7426.14	13.660	7512.79
Total Units	140					


 (Arun Kumar Gupta, IAS)
 Director General, Town and Country Planning,
 Haryana, Chandigarh.

Endst. No. ZP-45-Vol-V-A/SD(BS)/2016/_____ Dated:-_____

A Copy is forwarded to the following for information and necessary action:-

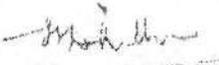
1. CA, HUDA, Panchkula with reference to his office memo no. 13875 dated 26.10.2015.
2. Superintending Engineer (HQ), HUDA, Panchkula with reference to his office memo no. 559 dated 26.10.2015.
3. Senior Town Planner, Panchkula with reference to his office memo. No. 2508 dated 19.06.2015.
4. District Town Planner, Panchkula with reference to his office endst. No. 1274 dated 12.06.2015.
5. The Municipal Corporation, Panchkula with reference to his office Memo No. 71/FSP dated 11.03.2015 vide which no objection certificate for occupation of the above-referred buildings have been granted. It is requested to ensure compliance of the conditions imposed by your letter under reference. Further in case of any lapse by the owner, necessary action as per rules should be ensured. In addition to the above, you are requested to ensure that adequate fire fighting infrastructure is created at Gurgaon for the high-rise buildings and you will be personally responsible for any lapse/violation, as HUDA has released the necessary funds.
6. Nodal Officer, website updation.

FORM LC-V
(See Rule 12)
HARYANA GOVERNMENT
TOWN AND COUNTRY PLANNING DEPARTMENT

Licence No. 186 of 2008

1. This licence has been granted under the Haryana Development & Regulation of Urban Areas Act, 1975 & Rules, 1976 made thereunder to M/s. Amar Nath Aggarwal Investment Pvt. Ltd S.C.O. -10, Sector-2 Panchkula for setting up of a residential colony at village Bhagwanpur, Distric. Panchkula.
2. The particulars of the land wherein the aforesaid colony is to be set up are given in the Schedule annexed hereto and duly signed by the Director, Town & Country Planning, Haryana.
3. The licence is granted subject to the following conditions:
 - a) That the residential colony is laid out to conform to the approved layout plan and development works are executed according to the designs and specifications shown in the approved plan.
 - b) That the conditions of the agreements already executed are duly fulfilled and the provisions of Haryana Development and Regulation of Urban Areas Act, 1975 and the Rules 1976 made thereunder are duly complied with.
 - c) That the demarcation plan of the colony area is submitted before starting the development works in the colony and for the approval of zoning plan.
4. That the licensee shall construct the portion of service road forming part of licence'd area at his own cost and will transfer the same free of cost to the Government along with area falling in green belt
5. That the portion of Sector /Master plan road which shall form part of the licenced area shall be transferred free of cost to the Government in accordance with the provisions of Section 3(3)(a)(iii) of the Haryana Development and Regulation of Urban Areas Act, 1975.
6. That you will have no objection for the regularization of the boundaries of the licenced land on the basis of give equal take equal with the land that HUDA is finally able to acquire in the interest of planned development and integration of service.
7. That you shall obtain approval /NOC from the competent authority to fulfil the requirements of notification dated 14-09-2006 issued by the Ministry of Environment & Forests, Govt of India before starting the development works of the colony.
8. That the licensee will use only CFL fittings for internal lighting as well as for car'pus lighting in the complex.
9. The licence is valid upto 22-10-2010

Dated: Chandigarh
The 29-10-2008


S.S. Dhillon
Director,
Town & Country Planning
Haryana, Chandigarh.
Dated: 29-10-08

Endst No 4342

A copy along with a copy of schedule of land is forwarded to the following for information and necessary action:-

1. M/s. Amar Nath Aggarwal Investment Pvt Ltd S.C.O. -10, Sector-2 Panchkula alongwith a copy of agreement LC-IV and Bilateral agreement.
2. Chief Administrator, HUDA, Panchkula.
3. Managing Director, HVPN, Planning Directorate Shakri Bhanwan, Sector-6, Panchkula.
4. Addl. Director Urban Estates, Haryana, Panchkula.
5. Administrator, HUDA, Panchkula.
6. Chief Engineer, HUDA, Panchkula.
7. Superintending Engineer, HUDA, Panchkula along with a copy of agreement.
8. Land Acquisition Officer, Panchkula.
9. Senior Town Planner, Panchkula. He will ensure that colonizer obtains approval/NOC as per condition No. 7 above before starting the development works in the colony
10. Senior Town Planner (Enforcement), Haryana, Chandigarh
11. District Town Planner, Panchkula along with a copy of agreement.
12. District Town Planner (Enf), Panchkula.
13. Accounts Officer, O/O Director, Town & Country Planning, Haryana, Chandigarh along with a copy of agreement.
14. Senior Town Planner (Monitoring Cell), Haryana, Chandigarh.

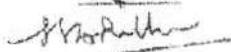
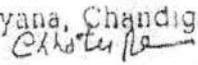

District Town Planner (Hq)
For Director, Town and Country Planning,
Haryana, Chandigarh

26

To be read with licence No. 186 of 2008

Detail of land owned by M/s Amarnath Aggarwal investment (P) Ltd. Village Bhagwanpur, Tehsil - Kalka, Distt. Panchkula.

<u>Village</u>	<u>Kh. No.</u>	<u>Area</u> <u>B. B</u>
Bhagwanpur	183	5-18
	184	7-17
	187	1-4
	176	1-15
	185	1-4
	179	2-5
	174	1-18
	107	33-14
	312/108/2	21-16
Total	77-11 or 16.156 Acres	


Director
Town and Country Planning,
Haryana, Chandigarh


5099



04DD 588561

बयनामा अराजी बदले मु० 90,00,000/- रुपये अस्टाम मु०
5,40,000/- रुपये { 25,000 के 20 + 20,000 के 2 } किता
- 22 बरूये क्रमांक 4806 दिनांक 23-3-20076 जारी करदा
उप- खजांची कालका ।

बाया : श्री राज कुमार सिंह ।

खरीदार : मैसर्ज अमरनाथ अग्रवाल इन्वेस्टमेंट प्रा. लि० ।

अराजी रकबा 5-18 { पांच बीघा अठारह बिस्वा } वाक्या मौजा
भगवानपुर हदबस्त न० 193 तह० कालका , जो कि कृषि भूमि
है वा किस्म अराजी चाही है ।

मैं कि राज कुमार सिंह सपुत्र श्री देस राज निवासी गांव
भगवानपुर तहसील कालका जिला पंचकूला का हूं । जो कि मैं बाया
अपनी अराजी वाक्या मौजा भगवानपुर हदबस्त न० 193 तहसील
कालका का मुताबिक जमाबन्दी साल 2003-04 मालिक वा काबिज
हूं । अब जो कि अराजी रकबा उपरोक्त हर प्रकार से पाक वा साफ
है वा किसी के पास रहन या बय आदी ना हे वा मुझे बय करने
के तमाम हक हकूक हासिल हैं ।

Rajendra Singh

$$\frac{4806}{23-3-06} + \frac{25000}{20} + \frac{20000}{2} = 540,000/-$$

M/S PWA M/S Aggarwal mv Pvt Ltd Bathinda
 SI deed of R.K. Singh S/o Desh Raj mo
 Bhagwanpur

प्रलेख नः 5099

दिनांक 24/03/06

डीड संबंधी विवरण		
डीड का नाम SALE OUTSIDE MC AREA		
तहसील/सब-तहसील कालका	गांव/शहर भगवानपुर	स्थित भगवानपुर I
भवन का विवरण		
भूमि का विवरण		
चाही	5 Bigha 18 Biswa	
धन संबंधी विवरण		
राशि 9,000,000.00 रुपये	स्टाम्प ड्यूटी की राशि 540,000.00 रुपये	
रजिस्ट्रेशन फीस की राशि 500.00 रुपये	पेस्टिंग शुल्क 3.00 रुपये	

Drafted By: Ripu

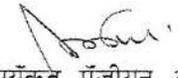
यह प्रलेख आज दिनांक 24/03/06 दिन शुक्रवार समय बजे श्री/श्रीमती/कुमारी राजकुमारसिंह पुत्र/पुत्री/पत्नी श्री/श्रीमती/कुमारी देस राज निवासी भगवानपुर द्वारा पंजीकरण हेतु प्रस्तुत किया गया।

हस्ताक्षर प्रस्तुतकर्ता

श्री राजकुमार सिंह



उप/सयुक्त पंजीयन अधिकारी
कालका



उपरोक्त विक्रेता श्री/श्रीमती/कुमारी हरगोविन्द गौयल क्रेता हाजिर है। प्रस्तुत प्रलेख के तथ्यों को दोनों पक्षों ने सुनकर तथा समझकर स्वीकार किया। प्रलेख के अनुसार 0.00 रुपये की राशि क्रेता ने मेरे समक्ष विक्रेता को अदा की तथा प्रलेख में वर्णित अग्रिम अदा की गई राशि के लेन देन को स्वीकार किया।

दोनों पक्षों की पहचान श्री/श्रीमती/कुमारी मेहमा राम नम्बरदार पुत्र/पुत्री/पत्नी श्री/श्रीमती/कुमारी निवासी पिन्गोर व श्री/श्रीमती/कुमारी बीरभान पुत्र/पुत्री/पत्नी श्री/श्रीमती/कुमारी बाबू राम निवासी पन्चकूला ने की।

साक्षी नः 1 को हम नम्बरदार/अधिवक्ता के रूप में जानते हैं तथा वह साक्षी नः 2 की पहचान करता है।

दिनांक 24/03/06



उप/सयुक्त पंजीयन अधिकारी
कालका





04DD 588558

अब जो कि मैं अपने कायम होशो हवास मे बिना किसी अनुचित दवाब के अपने लाभ वा हानि को ध्यान मे रखते हुए अपनी जरूरत रुपया बराये खर्च खानगी वा अन्य के कारण अराजी उपरोक्त यानि मौजा भगवानपुर हदबस्त न० 193 तह० कालका खाता न० 10 मिन/14 मिन खसरा न० 183 तादादी 5-18 सालम { पांच बीघा अठारह बिस्वा } रकबा मय कुल हकक मलकीयती - दाखली - खारजी - रास्ता - पानी आदी तमाम जो मुझे हासिल हैं या होंगे सहित बदले मुबलिंग 90,00,000/- रुपये (नब्बे लाख रुपये) में बाहक मैसर्ज अमरनाथ अग्रवाल इन्वैस्टमेंट प्रा० लि० एस.सी. ओ. नं० 10 सेक्टर 2 पंचकूला हैड आफिस 3038-ए. गुरु कांशी मार्ग बठिन्डा पंजाब बजरिया डायरेक्टर श्री हरगोबिन्द गोयल कतई बय वा फरोख्त कर दिया है वा कब्जा मौका पर खरीदार को सौंप दिया है । जो कि मैंने बय की कुल हसरकम बातफसील जैल वसूल पा रखे है / पाने है :-

(Handwritten signature)





04DD 588559

ब्याना पेशगी मुC 90,00,000/- रुपये बजरिया चैक नं0 535930 दिनांक 19-11-2005 बदले मु0 5,00,000/- रुपये वा नं0 535932 दिनांक 21-11-05 बददले मु0 15,00,000 - रुपये वा नं0 535984 दिनांक 9-1-06 बदले मु0 5,00,000 - रुपये वा नं0 535985 दिनांक 9-1-06 बदले मु0 15,00,000 - रुपये वा नं0 546121 दिनांक 22-3-06 बदले मु0 25,00,000 - रुपये वा नं0 546122 दिनांक 22-3-06 बदले मु0 25,00,000/- रुपये तमाम जारी करदा पंजाब एण्ड सिन्ध बैंक सेक्टर 17-वीं, चण्डीगढ़।

रुबरु सब रजि0 महोदय कालका मु0 शून्य ।
 खर्चा बयनामा पर तमाम खरीदार ने अदा किया है अब यदि मेरे किसी नुकस कानूनी - नूक्स मलकीयती या शरीक आदी पैदा होने के कारण खरीदार को कोई नुकसान पहुंचा तो मैं बाया पूरा करने का पाबन्द रहूंगा । अतः खुद इकरार करता हूं वा लिख देता हूं कि अब मेरा या मेरे वारसान आदी का अराजी रकबा उपरोक्त से कोई ताल्लुक या वास्ता ना रह गया है ना ही कभी होगा । जुमला हकूक तमाम मेरी तरह से खरीदार को हासिल होंगे , जो चाहे सो करे मेरा या मेरे वारसान का कोई उजर / एतराज ना होगा । तबादला बनाम खरीदार महकमा माल में करवा दूंगा वर्ना मेरी गैर हाजरी में करवा लेवे मेरा या मेरे वारसान का कोई उजर या एतराज ना होगा ।

6



04DD 588560

अतः यह बयनामा लिख दिया गया है कि
 सन्दर्भ रहे वा समय पर काम आवे । मजमून समझ कर ठीक माना
 वा हस्ताक्षर कर दिये हैं ।

स्थान : कालका

दिनांक : 24/3/06

गवाह न० 1 ~~.....~~

गवाह न० 2 ~~.....~~

Mr. Manoj
 P. P. Bhandari
 13/4/06

बाया *[Signature]*

खरीदार *[Signature]*
 लेखक *[Signature]*

रिपु दामन शर्मा वसीका नवीस कालका

प्र० सं० 549 दिनांक 24/3/06

Reg. No.	Reg. Year	Book No.
5099	2005-2006	1



विक्रेता

क्रेता

गवाह

विक्रेता

रामकुमार सिंह

Ram Kumar Singh

क्रेता

हरगोविन्द गोयल

Har Govind Goyal

गवाह :- मेहमा राम नम्बरदार

Mehma Ram Nambarदार

वीरभान

Virbhan

प्रमाण-पत्र

प्रमाणित किया जाता है कि इस प्रपत्र क्रमांक 5,099 आज दिनांक 24/03/06 को बही नः 1 जिल्द नः 3 प्रष्ठ नः 112 पर पंजीकृत किया गया है। इसका एक प्रति अतिरिक्त बही सख्या 1 जिल्द नः 81 के प्रष्ठ सख्या 21 से 24 पर चिपकाई गयी। यह भी प्रमाणित किया जाता है कि इस दस्तावेज के प्रस्तुतकर्ता और गवाहो ने अपने हस्ताक्षर/निशान अंगुठा मेरे सामने किये हैं।

[Signature]
उप/सयुक्त पंजीयन अधिकारी
कालका

दिनांक 24/03



-50-
5096



03CC 792324

बयनामा अराजी बदले मु० 10,00,000/- रुपये अस्टम मु० 60,000/-
रुपये [20,000 के 3] किता - 3 बरुये क्रमांक 4807 दिनांक
23-3-20076 जारी करदा उप- खजांची कालका ।

बाया : श्री राज कुमार सिंह ।

खरीदार : मैसर्ज अमरनाथ अग्रवाल इन्वेस्टमेंट प्रा० लि० ।

अराजी रकबा 9-1 [नौ बीघा एक बिस्वा] वाक्या मौजा भगवानपुर
हदबस्त न० 193 तह० कालका , जो कि कृषि भूमि है वा किरम
अराजी चाही है ।

मैं कि राज कुमार सिंह सपुत्र श्री देस राज निवासी गांव
भगवानपुर तहसील कालका जिला पंचकूला का हूं । जो कि मैं बाया
अपनी अराजी वाक्या मौजा भगवानपुर हदबस्त न० 193 तहसील
कालका का मुताबिक जमाबन्दी साल 2003-04 मालिक वा काविज
हूं । अब जो कि अराजी रकबा उपरोक्त हर प्रकार से पाक वा साफ
है वा किसी के पास रहन या बय आदी ना हे वा मुझे बय करने
के तमाम हक हकूक हासिल हैं ।

Regdm SP

4807
23-3-06

$\frac{20000}{3} = 66,666.67$

M/S H O R A MV PUT Ltd Bathinda
SI deed of R/Os Singh So Desh Raj Mo

प्रलेख नः 5096 reg loca pur

दिनांक 24/03/06

डीड संबंधी विवरण		
डीड का नाम SALE OUTSIDE MC AREA	गांव/शहर भगवानपुर स्थित भगवानपुर I	
तहसील/सब-तहसील कालका	भवन का विवरण	
भूमि का विवरण		
चाही	9 Bigha 1 Biswa	
धन संबंधी विवरण		
राशि 1,000,000.00 रुपये	स्टाम्प ड्यूटी की राशि 60,000.00 रुपये	
रजिस्ट्रेशन फीस की राशि 500.00 रुपये	पेस्टिंग शुल्क 3.00 रुपये	

Drafted By: Ripu

यह प्रलेख आज दिनांक 24/03/06 दिन शुक्रवार समय बजे श्री/श्रीमती/कुमारी राजकुमार सिंह पुत्र/पुत्री/पत्नी श्री/श्रीमती/कुमारी देस राज निवासी भगवानपुर द्वारा पंजीकरण हेतु प्रस्तुत किया गया।

हस्ताक्षर प्रस्तुतकर्ता

उप/संयुक्त पंजीयन अधिकारी
कालका

श्री राजकुमार सिंह

उपरोक्त विक्रेता व श्री/श्रीमती/कुमारी हरगोविन्द गोयल क्रेता हाजिर है। प्रस्तुत प्रलेख के तथ्यों को दोनों पक्षों ने सुनकर तथा समझकर स्वीकार किया। प्रलेख के अनुसार 0.00 रुपये की राशि क्रेता ने मेरे समक्ष विक्रेता को अदा की तथा प्रलेख में वर्णित अग्रिम अदा की गई राशि के लेन देन को स्वीकार किया।

दोनों पक्षों की पहचान श्री/श्रीमती/कुमारी मेहमा राम नम्बरदार पुत्र/पुत्री/पत्नी श्री/श्रीमती/कुमारी निवासी पिन्जोर व श्री/श्रीमती/कुमारी वीरभान पुत्र/पुत्री/पत्नी श्री/श्रीमती/कुमारी बाबू राम निवासी पन्वकूला ने की।

साक्षी नः 1 का हम नम्बरदार/अधिवक्ता के रूप में जानते हैं तथा वह साक्षी नः 2 की पहचान करता है।

दिनांक 24/03/06

उप/संयुक्त पंजीयन अधिकारी
कालका





03CC 792322

अब जो कि मैं अपने कायम होशो हवास में बिना किसी अनुचित दवाब के अपने लाभ वा हानि को ध्यान में रखते हुए अपनी जरूरत रुपया बराये खर्च खानगी वा अन्य के कारण अराजी उपरोक्त यानि मौजा भगवानपुर हदबस्त न० 193 तह० कालका खाता न० 10 मिन/14 मिन खसरा न० 184 (7-17) 187 (1-4) किते 2 तादादी 9-1 सालम { नो बीघा एक बिस्वा } रकबा मय कुल हकक मलकीयती - दाखली - खारजी - रास्ता - पानी आदी तमाम जो मुझे हासिल हैं या होंगे सहित बदले मुबलिंग 10,00,000/- रुपये (दस लाख रुपये) में बाहक मैसर्ज अमरनाथ अगवाल इन्वैस्टमैन्ट प्रा० लि० एस.सी. ओ. नं० 10 सेक्टर 2 पंचकूला हैंड आफिस 3038-ए. गुरु कांशी मार्ग बठिन्डा पंजाब बजरिया डायरेक्टर श्री हरगोबिन्द गोयल कतई बय वा फरोख्त कर दिया है वा कब्जा मौका पर खरीदार को सौंप दिया है जो कि मैंने बय की कुल हमरकम बातफसील जैल वसूल पा रखे हैं / पाने है :-

Rajesh S



03CC 792323

ब्याना पेशगी मु० 10,00,000/-रुपये बजरिया बैंक ड्राफ्ट
नं० 546123 दिनांक 22-3-2006 जारी करदा पंजाब एण्ड
सिन्ध बैंक सेक्टर 17 बी. चण्डीगढ़ ।
रुबरु सब रजि० महोदय कालका मु० शून्य।

खर्चा बयनामा पर तमाम खरीदार ने अदा किया है अब यदि मेरे
किसी नुक्स कानूनी - नूक्स मलकीयती या शरीक आदी पैदा होने के
कारण खरीदार को कोई नुक्सान पहुंचा तो मैं बाया पूरा करने का
पाबन्द रहूंगा । अतः खुद इकरार करता हूं वा. लिख देता हूं कि अब
मेरा या मेरे वारसान आदी का अराजी रकबा उपरोक्त से कोई
ताल्लुक या वास्ता ना रह गया है ना ही कभी होगा । जुमला
हकूक तमाम मेरी तरह से खरीदार को हासिल होंगे , जो चाहे
सो करे मेरा या मेरे वारसान का कोई उजर / एतराज ना होगा
। तबादला बनाम खरीदार महकमा माल मैं करवा दूंगा वना मेरी
गैर हाजरी में करवा लेवे मेरा या मेरे वारसान का कोई उजर या
एतराज ना होगा ।

Rajendra Singh

अतः यह बयनामा लिख दिया गया है कि सनद रहे वा समय पर काम आवे । मजमून समझ कर ठीक माना वा हस्ताक्षर कर दिये हैं ।

स्थान : कालका

दिनांक : 24-3-06

गवाह न० 1 ~~बिना नाम~~
कालका
कोठी स्थित

बाया *Basu*

गवाह न० 2

खरीदार *Harsh Singh*

Mr. Basu
87-82 Basu Road
1914

प्रलेख लेखक

रिपु दमन शर्मा वसीका नवीस कालका

प्र० सं० 578 दिनांक 24-3-06

Reg. No. 5096 Reg. Year 2005-2006 Book No. 1



विक्रेता



क्रेता



गवाह

विक्रेता
राजकुमार सिंह

[Handwritten signature of Rajkumar Singh]

क्रेता
हरगोविन्द गोयल

[Handwritten signature of Har Govind Goyal]

गवाह :- मैहमा राम नम्बरदार

[Handwritten signature of Mahima Ram Nambarदार]

वीरभान

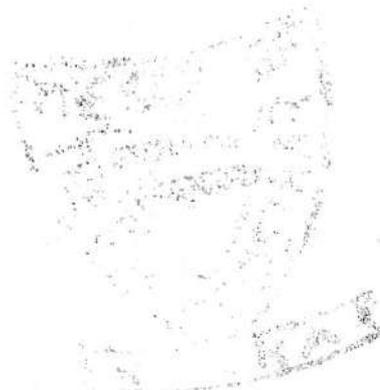
[Handwritten signature of Veer Bhan]

प्रमाण-पत्र

प्रमाणित किया जाता है कि यह प्रलेख क्रमांक 5,096 आज दिनांक 24/03/06 को बही न: 1 जिल्द न:3 प्रष्ठ न: 111 पर पंजीकृत किया गया तथा इसकी एक प्रति अतिरिक्त बही सख्या 1 जल्द न: 81 के प्रष्ठ सख्या 9 से 12 पर चिपकाई गयी। यह भी प्रमाणित किया जाता है कि इस दस्तावेज के प्रस्तुतकर्ता और गवाहो ने अपने हस्ताक्षर/निशान अंगुठा मेरे सामने किये है ।

दिनांक 24/03/06

उप/सयुक्त पंजीयन अधिकारी
कालका



-56- 4976



03CC 792296

बयनामा अराजी बदले मु० 12,00,000/- रुपये अस्टाम मु० 72,000/-
रुपये { 20,000 के 3 + 5,000 के 2 + 1,000 के 2 } किता
- 7 बरुये क्रमांक 4706 दिनांक 17-3-20076 जारी करदा
उप- खजांची कालका ।

बाया : श्री घनश्याम सिंह ।

खरीदार : मैसर्ज अमरनाथ अग्रवाल इन्वैस्टमेंट प्रा० लि० ।

अराजी रकबा 1-15 [एक बीघा पन्द्रह बिस्वा] वाक्या मौजा
भगवानपुर हदबस्त न० 193 तह० कालका , जो कि कृषि भूमि
है वा किस्म अराजी चाही है ।

मैं कि घनश्याम सिंह सपुत्र श्री तरलोक सिंह निवासी
गांव भगवानपुर तहसील कालका जिला पंचकूला का हूं । जो कि मैं
बाया अपनी अराजी वाक्या मौजा भगवानपुर हदबस्त न० 193
तहसील कालका का मुताबिक जमाबन्दी साल 2003-04 मालिक
वा काबिज हूं ।

GhanShamSingh

Recy no 4706
 $\frac{20000}{17-3-06} + \frac{5000}{3} + \frac{1000}{2} = 72000$

Amar aata Aggarwal me Pur
Ud si deed f Ghanshyam Sp
Tar colc Singh mo Bhagwan Pur

प्रलेख नः 4976

दिनांक 17/03/06

डीड का नाम SALE OUTSIDE MC AREA		भवन का विवरण	
तहसील/सब-तहसील कालका	गांव/शहर भगवानपुर	स्थित भगवानपुर 1	
भूमि का विवरण		1 Bigha 15 Biswa	
राशि 1,200,000.00 रुपये	रजिस्ट्रेशन फीस की राशि 500.00 रुपये	स्टाम्प ड्यूटी की राशि 72,000.00 रुपये	पेस्टिंग शुल्क 3.00 रुपये

Drafted By: Ripu

यह प्रलेख आज दिनांक 17/03/06 दिन शुक्रवार समय बजे श्री/श्रीमती/कुमारी धनश्यामसिंह पुत्र/पुत्री/पत्नी श्री/श्रीमती/कुमारी तरलोकसिंह निवासी भगवानपुर द्वारा पंजीकरण हेतु प्रस्तुत किया गया।

Ghanshyam Singh
हस्ताक्षर प्रस्तुतकर्ता

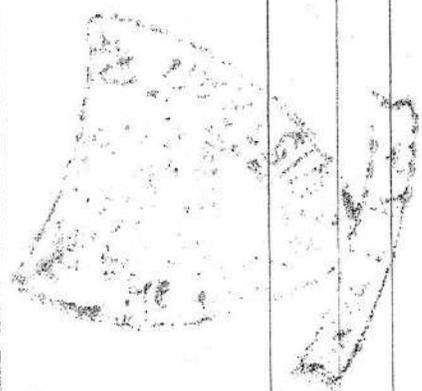
उप/संयुक्त पंचायत अधिकारी
कालका

श्री धनश्याम सिंह

उपरोक्त विक्रेता श्री/श्रीमती/कुमारी हरगोबिन्द गोयल क्रेता हाजिर है। प्रस्तुत प्रलेख के तथ्यों को दोनो पक्षो ने सुनकर तथा समझकर स्वीकार किया। प्रलेख के अनुसार 1,200,000.00 रूपये की राशि क्रेता ने मेरे समक्ष विक्रेता को अदा की तथा प्रलेख मे वर्णित अग्रिम अदा की गई राशि के लेन देन को स्वीकार किया। दोनो पक्षो की पहचान श्री/श्रीमती/कुमारी मेहमा राम नम्बरदार पुत्र/पुत्री/पत्नी श्री/श्रीमती/कुमारी निवासी पिन्जोर व श्री/श्रीमती/कुमारी प्रेम सिंह पुत्र/पुत्री/पत्नी श्री/श्रीमती/कुमारी भगवान सिंह निवासी भगवानपुर ने की। साक्षी नः 1 को हग नम्बरदार/अधिवक्ता के रूप में जानते है तथा वह साक्षी नः 2 को पहचान करता है।

दिनांक 17/03/06

उप/संयुक्त पंचायत अधिकारी
कालका





03CC 792294

अब जो कि अराजी रकबा उपरोक्त हर प्रकार से पाक वा साफ है वा किसी के पास रहन या बय आदी ना हे वा मुझे बय करने के तमाम हक हकूक हासिल हैं । अब जो कि मैं अपने कायम होशो हवास मे बिना किसी अनुचित दवाब के अपने लाभ वा हानि को ध्यान मे रखते हुए अपनी जरूरत रूपया बराये खर्च खानगी वा अन्य के कारण अराजी उपरोक्त यानि मौजा भगवानपुर हदबस्त न0 193 तह0 कालका खाता न0 3 मिन/4 मिन खसरा न0 176 तादादी 1-15 सालम { एक बीघा पन्द्रह बिस्वा } रकबा मय कुल हकक मलकीयती - दाखली - खारजी - रास्ता - पानी आदी तमाम जो मुझे हासिल हैं या होंगे सहित बदले मुबलिंग 12,00,000/- रुपये (बारह लाख रुपये) में बाहक मैसर्ज अमरनाथ अग्रवाल इन्वैस्टमेंट प्रा0 लि0 एस.सी. ओ. नं0 10 सेक्टर 2 पंचकूला हैड आफिस 3038-ए. गुरु कांशी मार्ग बटिन्डा पंजाब बजरिया डायरेक्टर श्री हरगोबिन्द गोयल कतई बय वा फरोख्त कर दिया है वा कब्जा मौका पर खरीदार को सौंप दिया है ।

Ghanshem Singh



03CC 792295

जो कि मैंने बय की कुल हमरकम बातफसील जैल वसूल पा रखे है / पाने है :-

ब्याना पेशगी मु० शून्य।

रुबरु सब रजि० महोदय कालका मु० 12,00,000/-रुपये
बजरिया बैंक ड्राफ्ट नं० 559644 दिनांक 13-3-2006 जारी करदा
पंजाब एण्ड सिन्ध बैंक सेक्टर 17-बी. चण्डीगढ़।

खर्चा बयनामा पर तमाम खरीदार ने अदा किया है अब यदि मेरे किसी नुक्स कानूनी - नूक्स मलकीयती या शरीक आदी पैदा होने के कारण खरीदार को कोई नुक्सान पहुंचा तो मैं बाया पूरा करने का पाबन्द रहूंगा । अतः खुद इकरार करता हूं वा लिख देता हूं कि अब मेरा या मेरे वारसान आदी का अराजी रकबा उपरोक्त से कोई ताल्लुक या वास्ता ना रह गया है ना ही कभी होगा । जुमला हकूक तमाम मेरी तरह से खरीदार को हासिल होंगे , जो चाहे सो करे मेरा या मेरे वारसान का कोई उजर / एतराज ना होगा । तबादला बनाम खरीदार महकमा माल मैं करवा दूंगा वर्ना मेरी गैर हाजरी में करवा लेवे मेरा या मेरे वारसान का कोई उजर या एतराज ना होगा ।

GhanSham S/V



अतः यह बयनामा लिख दिया गया है कि
 सनद रहे वा समय पर काम आवे । मजमून समझ कर ठीक माना
 वा हस्ताक्षर कर दिये हैं ।

स्थान : कालका

दिनांक : 17/3/06
 गवाह न० 1

बाया G. Han. Sham. Singh

गवाह न० 2

प्रेस किए
 रिपु देमज शर्मा वसीका नैवीस कालका
 प्र० सं० 524

खरीदार
 प्रलेख लेखक

रिपु देमज शर्मा वसीका नैवीस कालका
 प्र० सं० 524 दिनांक 17/3/06

Reg. No. 4976 Reg. Year 2005-2006 Book No. 1

4976
1773



विक्रेता



क्रेता



गवाह

विक्रेता
कनश्याम सिंह
GhanSham Singh

क्रेता
हरमोहन गोपाल
Har Mohan

गवाह: महाराज राम नरवरधर
महाराज

प्रेम सिंह
प्रेम सिंह

प्रमाण पत्र

प्रमाणित किया जाता है कि यह प्रलेख क्रमांक 4976 आज दिनांक 17/03/06 को बही नः 1 जिल्द नः 3 प्रपृष्ठ नः 82 पर पंजीकृत किया गया तथा इसकी एक प्रति अतिरिक्त बही संख्या 1 जिल्द नः 76 के प्रपृष्ठ संख्या 61 से 64 पर चिपकाई गयी यह भी प्रमाणित किया जाता है कि इस दस्तावेज के प्रस्तुतकर्ता और गवाहों ने अपने हस्ताक्षर/निशान अंगुठा मेरे सामने किये हैं।

दिनांक 17/03/06

उप/सयुक्त मॅजिस्ट्रेट अधिकारी
कालका

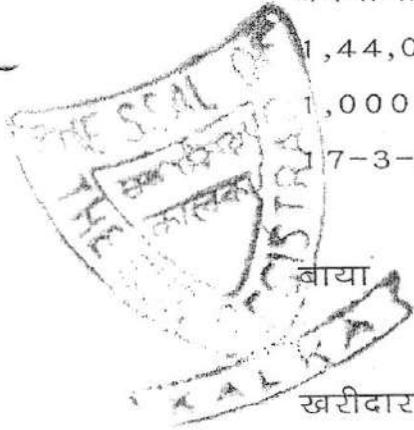


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04DD 588507

बयनामा अराजी बदले मु0 24,00,000/- रुपये अस्टाम मु0 1,44,000/- रुपये [25,000 के 4 + 20,000 के 2 + 1,000 के 4] किता - 10 बरुये क्रमांक 4707 दिनांक 17-3-20076 जारी करदा उप- खजांची कालका ।



बाया

: श्री प्रेम सिंह वगैरा ।

खरीदार

: मैसर्ज अमरनाथ अग्रवाल इन्वैस्टमैन्ट प्रा0 लि0 ।

अराजी रकबा 3-9 [तीन बीघा नौ बिस्वा] वाक्या मौजा भगवानपुर हदबस्त न0 193 तह0 कालका , जो कि कृषि भूमि है बा किरम अराजी चाही है ।

हम कि प्रेम सिंह - मेहर सिंह - केहर सिंह सपुत्रान श्री भगवान सिंह समभाग 3/4 भाग वा चरन कौर विधवा वा गुरमेल सिंह पुत्र गोपाल सिंह समभाग 1/4 भाग निवासी गांव भगवानपुर तहसील कालका जिला पंचकूला के हैं । जो कि हमं बाया अपनी अराजी वाक्या मौजा भगवानपुर हदबस्त न0 193 तहसील कालका के मुताबिक जमाबन्दी साल 2003-04 मालिक वा काबिज हैं ।

मेहर सिंह

प्रेम सिंह

केहर सिंह

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R.T. 1



4207
17/3/06

$$\frac{25000}{4} + \frac{21000}{2} + \frac{1000}{4} = 144000/-$$

A. M. A. M. Pvt Ltd Bathinda
 si deed of Prem Singh B/o Bhagwan
 Singh B/o Bhagwan Pur

क्र. नं: 4985

दिनांक 17/03/06

डीड संबंधी विवरण	
डीड का नाम SALE OUTSIDE MC AREA	
महसुला/सब-तहसील कालका	स्थित भगवानपुर I
गांव/शहर भगवानपुर	
भवन का विवरण	
भूमि का विवरण	3 Bigha 9 Biswa
धन संबंधी विवरण	
मूल्य 2,400,000.00 रुपये	स्टाम्प ड्यूटी की राशि 144,000.00 रुपये
रजिस्ट्रेशन फीस की राशि 500.00 रुपये	पेस्टिंग शुल्क 3.00 रुपये

यह प्रलेख आज दिनांक 17/03/06 दिन शुक्रवार समय बजे श्री/श्रीमती/कुमारी प्रेम सिंह पुत्र/पुत्री/पत्नी श्री/श्रीमती/कुमारी भगवान सिंह निवासी भगवानपुर द्वारा पंजीकरण हेतु प्रस्तुत किया गया।

प्रस्तुतकर्ता
प्रेम सिंह



प्रेम सिंह

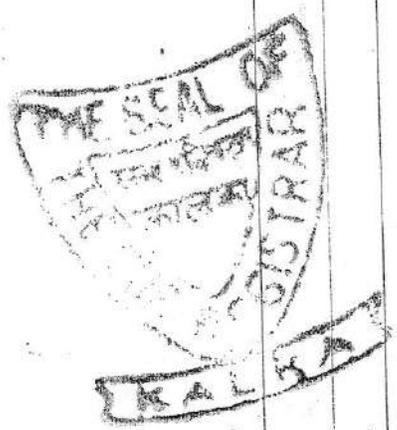
प्रेम सिंह

उप/संयुक्त पंजीयन अधिकारी
कालका

उपरोक्त विक्रेताव श्री/श्रीमती/कुमारी हरगोविन्द गोयल क्रेता हाजिर है। प्रस्तुत प्रलेख के तथ्यों को दोनो पक्षो ने सुनकर तथा समझकर स्वीकार किया। प्रलेख के अनुसार 1,000,000.00 रूपये की राशि क्रेता ने मेरे समक्ष विक्रेता को अदा की तथा प्रलेख मे वर्णित अग्रिम अदा की गई राशि के लेन देन को स्वीकार किया।
 दोनों पक्षों की पहचान श्री/श्रीमती/कुमारी महंगा राम गबरदार पुत्र/पुत्री/पत्नी श्री/श्रीमती/कुमारी निवासी फिचोर ने की।
 श्री/श्रीमती/कुमारी धनश्यामसिंह पुत्र/पुत्री/पत्नी श्री/श्रीमती/कुमारी तरलोकसिंह निवासी भगवानपुर ने की।
 साक्षी न: 1 को हम नम्बरदार/अधिवक्ता के रूप में जानते है तथा वह साक्षी न:2 की पहचान करता है।

दिनांक 17/03/06

उप/संयुक्त पंजीयन अधिकारी
कालका





04DD 588504

अब जो कि अराजी रकबा उपरोक्त हर प्रकार से पाक वा साफ है वा किसी के पास रहन या बय आदी ना हे वा हमे बय करने के तमाम हक हकूक हासिल हैं । अब जो कि हमने अपने कायम होशो हवास मे बिना किसी अनुचित दवाब के अपने लाभ वा हानि को ध्यान मे रखते हुए अपनी जरूरत रूपया बराये खर्च खानगी वा अन्य के कारण अराजी उपरोक्त यानि मौजा भगवानपुर हदबस्त न० 193 तह० कालका खाता न० 15 मिन/30 मिन खसरा न० 185 (1-4) 179 (2-5) किते 2 तादादी 3-9 सालम { तीन बीघा नौ बिस्वा } रकबा मय कुल हकक मलकीयती - दाखली - खारजी - रास्ता - पानी आदी तमाम जो मुझे हासिल हैं या होंगे सहित बदले मुबलिंग 24,00,000/- रुपये (चौबीस लाख रुपये) में बाहक मैसर्ज अमरनाथ अग्रवाल इन्वैस्टमैन्ट प्रा० लि० एस.सी. ओ. नं० 10 सेक्टर 2 पंचकूला हैड आफिस 3038-ए. गुरु कांशी मार्ग बठिन्डा पंजाब बजरिया डायरेक्टर श्री हरगोबिन्द गोयल कतई बय वा फरोख्त कर दिया है वा कब्जा मौका पर खरीदार को सौंप दिया है ।

महर सिंह

प्रेम सिंह

कैहर सिंह

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R-T-1





04DD 588505

जो कि हमने बय की कुल हमरकम बातफसील जैल वसूल पा रखे है / पाने है :-

ब्याना पेशगी मु० 14,00,000/-रुपये।

रुबरु सब रजि० महोदय कालका मु० 10,00,000/-रुपये यानि बजरिया बैंक ड्राफ्ट न० 559639 बाहक श्री प्रेम सिंह वा 559640 बाहक मेहर सिंह वा नं० 559641 बाहक श्री केहर सिंह प्रत्येक मु० 2,50,000/- रुपये वा नं० 559642 बाहक श्री गुरमेल सिंह वा नं० 559643 बाहक श्री चरन कौर प्रत्येक मु० 1,25,000/- रुपये तमाम दिनांक 13-3-2006 जारी करदा पंजाब एण्ड सिन्ध बैंक सेक्टर 17-बी. चण्डीगढ़।

खर्चा बयनामा पर तमाम खरीदार ने अदा किया है अब यदि हमारे किसी नुकस कानूनी - नूक्स मलकीयती या शरीक आदी पैदा होने के कारण खरीदार को कोई नुकसान पहुंचा तो हम बाया पूरा करने के पाबन्द रहेंगे । अतः खुद इकरार करते हैं वा लिख देते हैं कि अब हमारा या मेरे वारसान आदी का अराजी रकबा उपरोक्त से कोई ताल्लुक या वास्ता ना रह गया है ना ही कभी होगा ।

मेहर सिंह

प्रेम सिंह

केहर सिंह

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04DD 588506

जुमला हकूक तमाम हमारी तरह से खरीदार को हासिल होंगे ,
 जो चाहे सो करे हमारा या हमारे वारसान का कोई उजर / एतराज
 ना होगा । तबादला बनाम खरीदार महकमा माल हम करवा देंगे
 वर्ना हमारी गैर हाजरी में करवा लेवे हमारा या हमारे वारसान का
 कोई उजर या एतराज ना होगा ।

अतः यह बयनामा लिख दिया गया है कि
 सनद रहे वा समय पर काम आवे । मजमून समझ कर ठीक माना
 वा हस्ताक्षर कर दिये हैं ।

स्थान : कालका
 दिनांक : 17-3-65

गवाह न० 1

गवाह न०

Ghen Sham

धने शरण दास

हिंडू आठ गजवापुर

केहर सिंह प्रेम सिंह
 सुहर सिंह
 Council

बाया

खरीदार

प्रलेख लेखक

रिपु दमन शर्मा वसीका नवीस कालका

प्र० सं० 53 / दिनांक 17-3-65



-67-

1707
7/3

Reg. No. 4985
Reg. Year 2005-2006
Book No. 1



विक्रेता



क्रेता



गवाह



विक्रेता

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धनश्याम सिंह

गवाह - मैहरा रामनबरदार

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प्रमाण पत्र

प्रमाणित किया जाता है कि यह प्रलेख क्रमांक 4985 अज दिनांक 17/03/06 को बही नः 1 जिल्द नः 3 प्रच्छ नः 83 पर पंजीकृत किया गया तथा इसकी एक प्रति निरिक्त बही सख्या 1 जल्द नः 76 के प्रच्छ सख्या 73 से 76 पर चपकाई गयी। यह भी प्रमाणित किया जाता है कि इस दस्तावेज के प्रस्तुतकर्ता और गवाहों ने अपने हस्ताक्षर/निशान अंगुठा से स्वामि किये हैं।

दिनांक 17/03/06



उप/संयुक्त पंजीयन अधिकारी
कालका

-68-

4946



04DD 588511

बयनामा अराजी बदले मु० 24,00,000/- रुपये अस्टाम मु० 1,44,000/- रुपये { 25,000 के 4 + 20,000 के 2 + 1,000 के 4 } किता - 10 बरुये क्रमांक 4708 दिनांक 17-3-20076 जारी करदा उप- खजांची कालका ।

बाया : श्री प्रेम सिंह वगैरा ।

खरीदार : मैसर्ज अमरनाथ अग्रवाल इन्वैस्टमेंट प्रा० लि० ।

अराजी रकबा 1-18 { एक बीघा अठारह बिस्वा } वाक्या मौजा भगवानपुर हदबस्त न० 193 तह० कालका , जो कि कृषि भूमि है वा किरम अराजी चाही है ।

हम कि प्रेम सिंह - मेहर सिंह - केहर सिंह सपुत्रान श्री भगवान सिंह समभाग 3/4 भाग वा गुरमेल सिंह पुत्र गोपाल सिंह 1/4 भाग निवासी गांव भगवानपुर तहसील कालका जिला पंचकूला के हैं । जो कि हमं बाया अपनी अराजी वाक्या मौजा भगवानपुर हदबस्त न० 193 तहसील कालका के मुताबिक जमाबन्दी साल 2003-04 मालिक वा काबिज हैं ।

केहर सिंह
प्रेम सिंह मेहर सिंह

Key no

4708
17-3-08

$$\frac{25000}{4} + \frac{20000}{2} + \frac{1000}{4} = 144,000 =$$

A n A 2 Pvt Ltd Bathinda

SI deed for Prem Singh S/o Bhagwan

Singh Po Bhagwan Pura

प्रलेख नः 4986

दिनांक 17/03/06

डीड का नाम	SALE OUTSIDE MC AREA		
तहसील/सब-तहसील	कालका	गांव/शहर	भगवानपुर
स्थिति	भगवानपुर 1		
चाही	1 Bigha 18 Biswa		
राशि	2,400,000.00 रुपये	स्टाम्प ड्यूटी की राशि	144,000.00 रुपये
रजिस्ट्रेशन फीस की राशि	500.00 रुपये	पेस्टिंग शुल्क	3.00 रुपये

Drafted By: Ripu

यह प्रलेख आज दिनांक 17/03/06 दिन शुक्रवार समय बजे श्री/श्रीमती/कुमारी प्रेम सिंह पुत्र/पुत्री/पत्नी श्री/श्रीमती/कुमारी भगवान सिंह निवासी भगवानपुर द्वारा पंजीकरण हेतु प्रस्तुत किया गया।

हस्ताक्षर प्रस्तुतकर्ता

प्रेम सिंह

श्री प्रेम सिंह, गुरमल सिंह, मेहर सिंह, केहर सिंह

केहर सिंह

[Signature]

उप/संयुक्त पंजीयन अधिकारी
कालका

उपरोक्त विक्रेता व श्री/श्रीमती/कुमारी हरगोबन्द गोयल क्रेता हाजिर है। प्रस्तुत प्रलेख के तथ्यों को दोनों पक्षों ने सुनकर तथा समाझकर स्वीकार किया। प्रलेख के अनुसार 1,600,000.00 रूपये की राशि क्रेता ने मेरे समक्ष विक्रेता को अदा की तथा प्रलेख में वर्णित अग्रिम अदा की गई राशि के लेन देन को स्वीकार किया।

दोनों पक्षों की पहचान श्री/श्रीमती/कुमारी मेहगा राम नम्बरदार पुत्र/पुत्री/पत्नी श्री/श्रीमती/कुमारी निवासी पिन्जोर व श्री/श्रीमती/कुमारी धनश्याम सिंह पुत्र/पुत्री/पत्नी श्री/श्रीमती/कुमारी तरलोक सिंह निवासी भगवानपुर ने की।

साक्षी नः 1 को हम नम्बरदार/अधिवक्ता के रूप में जानते है तथा वह साक्षी नः 2 की पहचान करता है।

दिनांक 17/03/06

उप/संयुक्त पंजीयन अधिकारी
कालका





04DD 588508

अब जो कि अराजी रकबा उपरोक्त हर प्रकार से पाक वा साफ है वा किसी के पास रहन या बय आदी ना हे वा हमे बय करने के तमाम हक हकूक हासिल हैं । अब जो कि हमने अपने कायम होशो हवास मे बिना किसी अनुचित दवाब के अपने लाभ वा हानि को ध्यान मे रखते हुए अपनी जरूरत रुपया बराये खर्च खानगी वा अन्य के कारण अराजी उपरोक्त यानि मौजा भगवानपुर हदबस्त न0 193 तह0 कालका खाता न0 16 मिन/31 मिन खसरा न0 174 तादादी 1-18 सालम { एक बीघा अठारह बिस्वा } रकबा मय कुल हकक मलकीयती - दाखली - खारजी - रास्ता - पानी आदी तमाम जो मुझे हासिल हैं या होंगे सहित बदले मुबलिंग 24,00,000/- रुपये (चौबीस लाख रुपये) में बाहक मैसर्ज अमरनाथ अग्रवाल इन्वैस्टमैन्ट प्रा0 लि0 एस.सी. ओ. नं0 10 सेक्टर 2 पंचकूला हैड आफिस 3038-ए. गुरु कांशी मार्ग बठिन्डा पंजाब बजरिया डायरेक्टर श्री हरगोबिन्द गोयल कतई बय वा फरोख्त कर दिया है वा कब्जा मौका पर खरीदार को सौंप दिया है ।

कै. हर सिंह
 प्रेम सिंह
 स. हर सिंह

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04DD 588509

जो कि हमने बय की कुल हमरकम बातफसील जैल वसूल पा रखे है / पाने है :-

ब्याना पेशगी मु० ८,००,०००/- रुपये ।

रुबरु सब रजि० महोदय कालका मु० १६,००,०००/-रुपये
 यानि बजरिया बैंक ड्राफ्ट नं० ५५९६३५ बाहक श्री प्रेम सिंह वा ७नं०
 ५५९६३६ बाहक श्री केहर सिंह वा ५५९६३७ बाहक श्री मेहर सिंह
 वा ५५९६३८ बाहक श्री गुरमेल सिंह प्रत्येक मु० ४,००,०००/- रुपये
 दिनांक १३-३-२००६ जरी करदा पंजाब एण्ड सिन्ध बैंक सेक्टर
 १७-बी. चण्डीगढ़।

खर्चा बयनामा पर तमाम खरीदार ने अदा किया है अब यदि हमारे किसी नुक्स कानूनी - नूक्स मलकीयती या शरीक आदी पैदा होने के कारण खरीदार को कोई नुक्सान पहुंचा तो हम बाया पूरा करने के पाबन्द रहेंगे । अतः खुद इकरार करते हैं वा लिख देते हैं कि अब हमारा या मेरे वारसान आदी का अराजी रकबा उपरोक्त से कोई ताल्लुक या वास्ता ना रह गया है ना ही कभी होगा । जुमला हक्क तमाम हमारी तरह से खरीदार को हासिल होंगे , जो चाहे सो करे हमारा या हमारे वारसान का कोई उजर / एतराज ना होगा ।

केहर सिंह प्रेम सिंह मेहर सिंह
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04DD 588510

तबादला बनाम खरीदार महकमा माल हम करवा देंगे वर्ना हमारी गैर हाजरी में करवा लेवे हमारा या हमारे वारसान का कोई उजर या एतराज ना होगा ।

अतः यह बयनामा लिख दिया गया है कि सनद रहे वा समय पर काम आवे । मजमून समझ कर ठीक माना वा हस्ताक्षर कर दिये हैं ।



स्थान : कालका

दिनांक : 17-3-6

गवाह न० 1
गवाह
कमल शर्मा

गवाह, न० 2

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दिरनांक सिंह
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केहर सिंह प्रोप्रायटर

बायाँ
केहर सिंह

खरीदार
Kamlesh Singh

प्रलेख लेखक

रिपु दमन शर्मा वसीका नवीसे कालका

प्र० सं० 530 दिनांक 17-3-6

दिनांक 17/03/06

कारिका
शु / शुद्ध / शुद्ध / शुद्ध

प्रमाणित किया जाता है कि यह प्रलेख कागज 4,986 अंश दिनांक 17/03/06 को जारी है। निम्न 7.3 ग्राम है: 83
प्रमाणित किया जाता है कि यह प्रलेख कागज 4,986 अंश दिनांक 17/03/06 को जारी है। निम्न 7.3 ग्राम है: 83
प्रमाणित किया जाता है कि यह प्रलेख कागज 4,986 अंश दिनांक 17/03/06 को जारी है। निम्न 7.3 ग्राम है: 83

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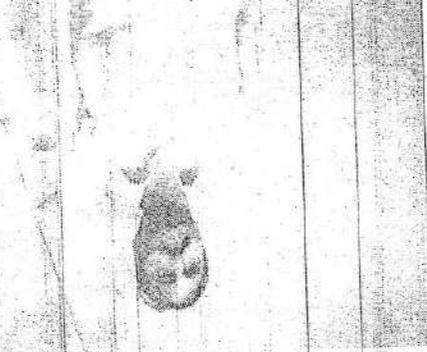
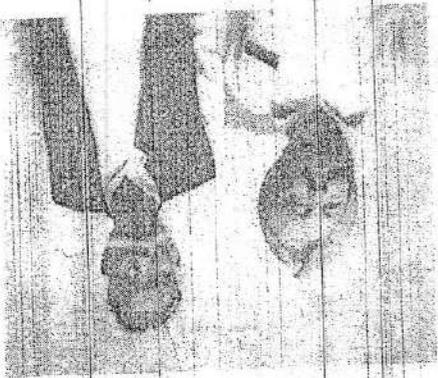
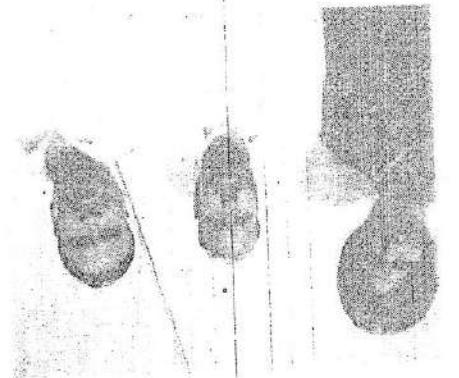
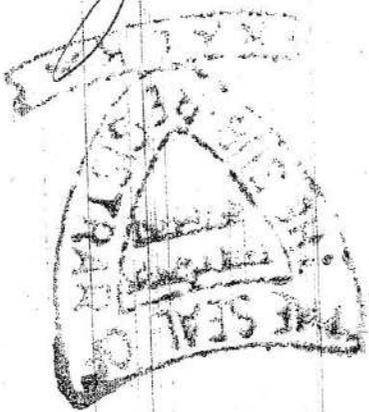
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Reg. No. 4986
Reg. Year 2005-2006
Book No. 1

-73-
1/13

State Environment Impact Assessment Authority, Haryana,
Bays No.55-58, Prayatan Bhawan, Sector-2 Panchkula.

Telephone No. 0172-2565232
E-mail ID: seiaa-21.env@hry.gov.in

Memo No: SEIAA/HR/2022/626

Dated: 1/04/2022

To

M/s Amarnath Aggarwal Investments (P) Limited
SCO No. 10-11, Sector-2, Panchkula
E-mail Id: amarenclave@gmail.com

Subject: Order passed by the Authority for Expansion of Amravati Enclave NH-22, Shopping Mall + 1080 no. of flats + Plots at Village Bhagwanpur, Islampur and Chandi mandir, Ambala-Kalka National Highway near Panchkula.

Please find enclosed herewith a copy of order dated 01.04.2022 passed by the Authority for your information.

D/A as above

Priy Chaudhary
Assistant District Attorney
for Chairman, SEIAA, Haryana

Dated: 1/04/2022

Endst. No. SEIAA/HR/2022/627-629

A copy of above is forwarded herewith to the followings for information and further necessary action:

1. The Secretary, Ministry of Environment Forest & Climate Change, Indira Paryavaran Bhawan, Zor Bagh New Delhi.
2. The Additional Chief Secretary, Environment & Climate Change Department, Haryana with a request to initiate action under section 15 and 19 of Environment (Protection) Act, 1986.
3. The Chairman, Haryana State Pollution Control Board, Panchkula.

Priy Chaudhary
Assistant District Attorney
for Chairman, SEIAA, Haryana

BEFORE THE STATE ENVIRONMENT IMPACT ASSESSMENT
AUTHORITY, HARYANA,
Bays No.55-58, Prayatan Bhawan, Sector-2 Panchkula.

In the matter of

M/s Amar Nath Aggarwal Investments Pvt. Ltd., Panchkula regarding

Environment Clearance dated 25.03.2010 & subsequent extension dated 05.01.2021

ORDER

Present matter has been taken up in compliance of the spirit of order dated 25.03.2021 issued by Hon'ble NGT in OA.78/2021 titled as Ramesh Malik Versus Union of India & others.

Before proceeding further, it deems appropriate to mention here the brief details of order of Hon'ble NGT and proceeding taken up by the authority before issuance of the Show-Cause notice to the project proponent in the present matter.

An O.A. No. 78/2021 was filed before Hon'ble NGT containing the allegation that Environment Clearance (EC) was granted by State Environment Impact Assessment Authority (SEIAA) Haryana in the favour of M/s Amarnath Aggarwal Investments Pvt. Ltd. under **Entry 8(b)** of the Schedule to the Environment Impact Assessment (EIA) Notification, 2006 despite the fact that the project is situated from a distance of 3.90 km and 1.6 km from two sanctuaries namely Bir Shikargah Wildlife Sanctuary and Khol-Hai-Raitan Wildlife Sanctuary and keeping in view of the general conditions appended to the Schedule of EIA Notification, the EC was to be granted by the Ministry of Environment Forest & Climate Change instead of SEIAA, Haryana.

Keeping in view of all facts and circumstances an order was passed by Hon'ble NGT on 25.03.2021 in the term that a joint committee of the SEIAA, Haryana and the Chief Wildlife Warden, Haryana to examine the matter and to take further action as may be found necessary following due of process of law.

Relevant Part of the same is reproduced here under:

"2. In view of the above averments, it will be appropriate that the matter is examined by a joint Committee of the SEIAA, Haryana and the Chief Wildlife Warden, Haryana within one month and such further action may be taken as may be found necessary, following due process of law.



In compliance to the directions of the Hon'ble NGT a committee with following Members was constituted for enquiring into the matter:

1. **Raj Kumar Sapra, IFS (Retd.), EX-Member, SEAC**
2. **Shri M. L. Rajvanshi, IFS, Chief Conservator of Forest (Wildlife)**
3. **Shri Shyam Sunder, Deputy Wildlife Warden, Haryana**

That before submission of the report by the above mentioned joint committee, in-house comments by Chief Conservator of Forest (Wildlife) were received vide letter dated 16.06.2021 by the SEIAA, wherein following observations were made:

"It is very clear from the above table that project site of Amravati enclave is situated outside of notified ESZ of WLS namely Bir Shikargarh and Khol Hai Raitan. However the project site falls under 10 KM from the boundary of Sukhna WLS. As ESZ of Sukhna WLS is not notified till now."

That thereafter, committee submitted its report with the following conclusion:

"The EC of the above project, which is located within 10 KM of Bir Shikargarh WLS, Khol Hai Raitan WLS and Sukhna WLS (towards Haryana Side), was issued on 25.03.2010. In view of the above OM dated 02.12.2009, prior clearance from Standing committee of the NBWL was mandatory for this project, but the project proponent started the construction work of the project without obtaining clearance from NBWL, hence violation of this conditions has occurred."

From the perusal of the comments received from Chief Conservator of Forests and the report submitted by the committee, it is apparently clear that both are inconsistent to each other and resultantly, no conclusion was drawn. It is apt to mention here that meanwhile Execution Application No. 09/2021 was filed before Hon'ble NGT alleging, for not complying with the order of Hon'ble NGT dated 25.03.2021 and upon this application direction was issued by Hon'ble NGT to the SEIAA and the Chief Wildlife Warden to file a status report. That keeping in view of the two inconsistent reports as mentioned above and in view of the shortage of time request was made before Hon'ble NGT in EA No. 09/2021, to grant time to enquire into the matter by a fresh committee. After considering the status report dated 24.11.2021 and all other facts Hon'ble Tribunal was pleased to make the following observations vide order dated 06.01.2022.

".....

8. From the above, it is clear that the project is prima facie within 10 km from the wildlife sanctuaries in question and grants of EC by SEIAA, Haryana is prima facie illegal.

9. Accordingly, we direct issuance of notice to the project proponent, M/s Amarnath Aggarwal Investments (P) Limited, which may be served by the applicant with a copy of



the paper book and an affidavit of service filed within one week. SEIAA, Haryana may file further affidavit in 4 response to the above observations and also file a copy of the relevant Notification of ESZ and other documents”.

Thereafter, keeping in view of the spirit of the orders dated 25.03.2021 and 06.01.2022 of Hon'ble NGT, Notice dated 18.01.2022 was issued to the project proponent to explain **“Why EC granted to the project proponent in the present case should not be withdrawn?”**

In response to the notice, firstly, time was sought by the project proponent to represent his case. Meanwhile, a committee was also constituted consisting of the following for carrying out a site inspection report of the project.

1. *Shri Vinay Gautam, Joint Director (Tech), SEIAA*
2. *Shri Satinder Pal Banger, SEE, HSPCB*
3. *Shri Virender Singh Punia, Regional Officer, HSPCB, Panchkula*
4. *Shri Sudhir Mohan, AEE, RO, HSPCB*
5. *Shri Bhupinder Raghav, DFO Morni*

Accordingly, a Site inspection report (Annexure-A/1) dated 10.03.2022 has been submitted by committee, which specifically reveals the non-compliance of the conditions of environment clearance stipulated upon the project at the time of granting environment clearance. The violations by project proponent are re-iterated herein after:-

Part-A: Specific Conditions		
Sr. No.	Conditions	Compliance
<u>viii</u>	Ambient noise levels shall confirm to the residential and commercial standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be taken to reduce ambient air pollution and noise level during construction phase, so as to confirm to the stipulated residential standards.	Not complied with. Tests reports are not submitted by the Project Proponent.
<u>xviii</u>	The project proponent will construct rain water harvesting pits @ 1 pit per acre for recharging the ground water within the project premises.	Not complied with. Rainwater harvesting pits as per drawings approved by HUDA are provided. They are also cleaned regularly; as informed by the project proponent. Only 7 RWH provided in place of 9 RWH.
Operational Phase		
6.	Ambient noise level should be controlled to ensure that it does not exceed the prescribed standards both within and at the boundary of the proposed Township project.	Not complied. Not submitted noise monitoring report.



9.	The project proponent shall setup rain water harvesting pits @ 1 pit/area having 400 mm bore and 200 mm slotted pipe as proposed for roof run-off and surface run-off, as per plan submitted should be implemented. Before recharging the surface run off, pre-treatment must be done to remove suspended matter, oil and grease. The bore well for rainwater recharging should be kept at least 5 mts, above the highest ground water table.	Not complied with. Out of total 9 RWH pits, 07 Rainwater harvesting pits have been provided. These are regularly cleaned as desired as stated by PP.
Part-B: General Conditions		
Sr. No.	Conditions	Compliance
2.	<i>Six monthly compliance reports</i> should be submitted to the HSPCB and Regional Office, MOEF, GOI, Northern Region, Chandigarh and a copy to the SEIAA Haryana.	Not complied with. <i>Not submitted six monthly compliance reports to SEIAA regularly.</i>
4.	<i>All other statutory clearances</i> such as the approvals for storage of diesel from chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972, Forest Act, 1927, PLPA 1900, etc. shall be obtained, as applicable by project proponents from the respective authorities prior to construction of the project.	Not complied with. <u><i>PP has not submitted NOC from NWLB for ESZ for Sukhna Lake.</i></u>

In response to that Project proponent pleaded for granting some more time to represent his case. The time was granted and project proponent was afforded another opportunity for presenting his case vide office order *no. SEIAA/HR/2022/217-221* to appear on 24.03.2022.

The matter was heard on 24.03.2022 & 31.03.2022. Before proceeding further, it is appropriate to mention here that in the present matter the following important issues have been framed to arrive at the conclusion:

1. *Whether, the act of granting the EC by State Environment Impact Assessment Authority (SEIAA), Haryana is in consonance with the EIA Notification dated 14.09.2006 and within it's jurisdiction?*
2. *Whether, general condition appended to the Schedule in reference to the change of Category from 'B' to 'A' due to the presence of project within 10 Kms from the boundary of (i) Protected Areas notified under the Wild Life (Protection) Act, 1972, (ii) Critically Polluted areas as identified by the Central Pollution Control Board from time to time, (iii) Eco-sensitive areas as notified under section 3 of the Environment (Protection) Act, 1986 are applicable in the present matter?*



3. Whether the project involved in the present matter falls within 10 km distance from Wildlife Sanctuary, Sukhna?
4. Whether, any violation of the conditions of EC has been committed by the project proponent and thus, the case of the project proponent is liable to be treated as a violation case?

Before taking up the issues it is appropriate to mention here that issue No. 1 & 2 are interconnected and thus, both are taken up collectively.

FIRST & SECOND ISSUE:

In reference to the first issue, project proponent has made the following submissions vide his reply dated 24.03.2022 and also repeated during the oral submission:

"2. Though it is the case of the Project Proponent that prior EC is not required as the project in question does not cross the threshold prescribed under Clause 8(b) of the 2006 notification, nevertheless even then 'General Conditions' stipulated therein do not apply.

3. That General Conditions are not applicable to Clause 8(b), as has been specifically excluded by the notification itself. General Conditions have been made applicable to other clauses of the Schedule except Clause 8.

Consequently, the projects under the said category cannot be treated as Category-A' projects and State Environment Impact Assessment Authority is the competent authority to grant EC. Hence, there is no illegality/ infirmity in the grant of EC by SEIAA, Haryana.

4. That the above issue, regarding applicability of General Conditions to Clause 8 of the Notification was clarified by the Additional Advocate Genera before the Hon'ble Supreme Court in the case of RE: Noida Memorial Complex Near Okhla. Bird Sanctuary (2011) 1 SCC 744 wherein it has been specifically observed as follows:

"60. Mr Raval, learned ASG, produced before the Court, the draft Notification No. S.O. 1324E, published in the Gazette of India Extraordinary of 15-9-2005. In the draft notification there were two general conditions, GC1 and GC2 and in regard to "(a) Construction of all projects (residential and non-residential), and (b) New Townships and Settlement Colonies", the application of GC2 was expressly indicated in Column 5 of the table. Later on, in a meeting held n 6-7- 2006, chaired by none else than the Prime Minister, it was decided to leave all construction and township projects, housing an area development projects in the hands of the State Government. It was further decided that for all projects involving more than 1,50,000 sq m of built-up area and/or covering more than 50 ha, the EIA requirements should correspond to Category A, even though the clearance would be granted by the State Government. Mr. Raval submitted that in light of the decision taken in that meeting, in the final Notification issued on 14-9-2006, the application of general condition was removed in respect of Items 8(a) and 8(b) in the schedule. In view of the changes made in the two items in the final notification, Mr. Raval also contended that the general condition has no application to Items 8(a) and 8(b), regardless of the project's proximity to any sanctuary or reserved area."



5. Hence, the State Authority was fully competent to issue the EC. Further, if there was any defect/ limitation in the jurisdiction of SEIAA to grant EC, at no stage did the State Authority inform/ mention/ express to the project Proponent its inability/ lack of jurisdiction to grant EC. The issue of lack of jurisdiction, if any, should have been pointed out by the Authority itself pursuant to which Project proponent would have taken such further steps, as directed. The application was never returned or referred by the State Authority. Project Proponent could not be held responsible, especially in view of bonafide steps taken."

Having gone through the relevant EIA Notification, 2006 and the facts and circumstances of the project involved in the matter, it has been observed that the built-up area of the project in question measuring 1.34,000 sq. Mtrs and is covered under the Entry 8(a) titled as "Building and Construction Projects".

Further, perusal of the schedule appended to the EIA Notification dated 14.09.2006 reveals that against each entry from Sr. No. 1 to 8 defining the project or activity, in Column 5, where the general conditions appended to the Schedule are applicable, the expression "General Condition Shall Apply" is provided.

For instance, under entry 1 (c) for River valley projects it has specifically been mentioned under **Column 5** that "**General Condition Shall apply**". Further, a note is appended that "**Irrigation projects not involving submergence or inter state domain shall be appraised by the SEIAA as Category "B" Projects.**" Similarly, under Entry 1(a), 1(b), 1(d) and so on, same pattern can be observed.

However, in Entry 8(a) & 8(b), no such expression is there. From the analysis of the above, it is apparently clear that expression has been given in the entries where it is required and nothing is mentioned in the entry where it is not required and it is a settled rule of interpretation where language is clear, there is no need to fill-up the omission.

So, keeping in view of the above mentioned observations, it is considered view that issue No. 1 & 2 are in support to the action of granting the EC by SEIAA. Therefore, answered: **AFFIRMATIVE**, SEIAA acted well within its jurisdiction to entertain the issue of grant of EC.

THIRD ISSUE:

In this issue the project proponent submitted that no violation has been committed in reference to the location of the project as the general condition were not available on



the project and the further Sukhna was declared as Wild Life Sanctuary in the 1998, much later than the grant of licence and commencement of construction by the project proponent .

Further the declaration of 1998 was made by UT Administrator Chandigarh and subsequently ECO- Sensitive zone of 10.5sq.Km was notified in 2017. No such declaration has been made by state of Haryana till date.

A draft notification for notifying Eco sensitive Zone of more than 23sq.km in Haryana is under process .The licence area of township is clearly outside side the area given in draft notification send by Haryana.

Perusal of letter by Deputy Chief Wildlife Warden, Panchkula, addressed to Chief Conservator of Forest (Wildlife), Panchkula, dated 26.05.2021 clearly reveals the factual position as given below in the tabular form :-

Sr.No.	Name of project	Name of nearby projected area	Distance from WLS	Distance from ESZ of WLS
1	Amravati Enclave	BirShikargah WLS	4010 meter (30045'33".16N) (76054'29".18E)	3780 meter Project site situated outside of ESZ area as per notification of 23.11.2016.
2	-do-	Kholhairaitan WLS	880 meter (30044'41".52N) (76054'39".64E)	700 meter Project site situated outside of ESZ area as per notification of 24.10.2016.
3	-do-	Sukhna WLS	1620 meter (30045'23".63N) (76054'18".40E)	Proposal of ESZ (towards Haryana side) under consideration, however, Hon'ble Punjab and Haryana High Court, Chd. has directed for a minimum ESZ of 1 KM from boundary of Sukhna WLS. Keeping in mind this fact the project side is out of proposed (High Court direction) ESZ, however, it falls under 10KM from boundary of SukhnaWLS. "

As clearly evident from the discussion made above, Eco Sensitive Zones for Bir Shikargah WLS & Khol Hai Raitan WLS has been notified vide notification Dated 23.11.2016 & 24.10.2016 respectively and project lies well outside the Eco sensitive



zone. However, proposal for notification of Eco Sensitive Zone for Sukhna WLS towards Haryana is still under consideration. Till the time Eco sensitive Zone for Sukhna Wild life Sanctuary is notified, the general condition of taking prior clearance from concerned authority prior to commencement of construction is applicable if the project lies within the distance of 10km from Wild Life Sanctuary. Similar observations has been given in the letter dated 26.05.2021, as provided above.

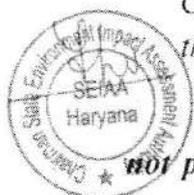
From the above made discussion, it is established beyond reasonable doubt that by commencing the construction activity without taking requisite clearance, violation of the conditions imposed in Environment Clearance Letter Dated 25.03.2010 has been advertently committed by the Project Proponent.

FOURTH ISSUE:

The following submission has been made by the project proponent:

- 1. That the 2nd inspection report by the Joint Committee of Chairman SEIAA, Haryana and Chief Wildlife Warden, Haryana dated 15.09.2021, have relied upon para 2(iii) of the OM dated 02.12.2009 to conclude that prior clearance from Standing Committee of NBWL was mandatory and there is a violation of the said condition. However, it is relevant to mention that the Project Proponent acted bonafidely and the said observation is based on incorrect interpretation.*
- 2. It is relevant to mention that OM dated 02.12.2009 was issued when the application of the Project Proponent for grant of EC was already pending before SEIAA. The said notification was never brought to the notice of the Project proponent. No specific information was obtained from the Project Proponent, as stipulated under the para 2(ii). There was no specific condition stipulated in the EC that "environmental clearance is subject to obtaining prior clearance from forestry and wildlife angle including clearance from the Standing Committee of National Board for Wildlife as applicable", as per para 2(iii) of the said OM. The Project Proponent had diligently submitted its application for grant of EC. In case there was any change in Proponent by giving an opportunity to meet the additional compliances making the specific conditions in EC. Now, after 12 years of grant of EC, it cannot be said that Project Proponent faulted, without any basis. The onus was on the Authority to communicate the same to the Project Proponent burden of which cannot be shifted now.*
- 3. That the perusal of para 2(iii) of the 2009 OM reveals that the condition of 10 km. mentioned therein is based on the order, dated 04.12.2006, passed by the Hon'ble Supreme Court in the case of Goa Foundation. However, the said interpretation in the said OM is also erroneous since the said order directed that the distance should be 10 kms. This is evident from re copy of the said order, which is attached as Document-16. The same be clarified by a three judges bench of the Hon'ble Supreme Court in the case of Goa Foundation v. Union of India (2014) 6 SCC 590, wherein the Court held as follows:*

"It will be clear from the order dated 4-12-2006 of this Court that this Court has not passed any orders for implementation of the taken on 21-1-2002 to notify areas



within 10 km of the bound national parks or wildlife sanctuaries as eco-sensitive areas wit to conserve the forest, wildlife and environment. By the order dated 04- 12-2006 of this Court, however, the Ministry of Environment Forests, Government of India, was directed to give a final opportunity all States/ Union Territories to respond to the proposal and also to the Standing Committee of the National Board for Wildlife the cases in which environment clearance has already been granted in respect of activities within the 10 km zone from the boundaries of the sanctuaries and national parks. There is, therefore, no direction, interim or final, of this Court prohibiting mining activities within 10 KM of the boundaries of national parks or wildlife sanctuaries."

4. Hence, the basis of 2009 OM is completely misplaced and cannot be a basis for concluding that there was any violation by the Project Proponent or that the EC was erroneously granted.
5. That it is also relevant to mention that the 2009 OM was superseded by OM dated 08.08.2019, a copy of which is attached as **Document-17**. It has been clearly stated that for projects located outside the Eco-sensitive zones, prior clearance from Standing Committee of National Board for Wildlife will not be applicable. Further, OM dated 16.07.2020 clarifies that State Governments not to insist upon wildlife clearance for developmental projects outside the Protected Areas.

III. PROJECT IS OUTSIDE THE ECO-SENSITIVE ZONE

1. That admittedly, the project in question is located outside the notified Eco-sensitive Zones of Khol Hi Raitan Wildlife sanctuary and Bir Shikargarh Wildlife sanctuary, even as per the report of the Joint Committee. As far as Sukhna Wildlife sanctuary is concerned, the project is beyond the 1 km. specified by the Hon'ble Punjab and Haryana High Court and as per the order passed by the Hon'ble Supreme Court in Goa Foundation (supra).

IV. MASTER ZONAL PLAN

1. The Township in question is Sector-2 of Pinjore-Kalka Urban Complex and is approved as per Master Plan by Haryana Urban Development Authority. The Master Zonal plan is prepared in consultation with the Departments of Environment, Forest, Urban Development, Tourism, Municipal, Revenue, Agriculture, Haryana State Pollution Control Board. The Township is beyond the Eco-sensitive zone of the 2 wildlife sanctuaries and forms Sector-2 of the Master Plan. Hence, the Project Proponent has not committed any violation and the construction is in accordance with the sanctioned and approved land use. It is relevant to mention that none of the departments ever raised an issue regarding the same. The permitted land use of the area has been shown to be 'Residential' and there is no violation by the Project Proponent."

In addition to the mentioning of submission, it is also appropriate to mention here the General Conditions specifically incorporated under the heading "PART B GENERAL CONDITIONS" in the EC letter granted vide letter dated 25.10.2010 and relevant portion of OM dated 02.12.2009, issued vide MoEF& CC:



GENERAL CONDITIONS EC letter dated 25.10.2020:

“All other statutory clearances such as the approvals for storage of diesels from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972, PLPA, 1900, Forest Act, 1927 etc. shall be obtained, as applicable by project proponents from the respective authorities prior to construction of the project.”

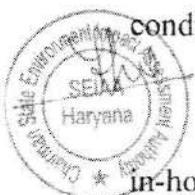
Relevant portion of OM dated 02.12.2009:

“Procedure for consideration of proposals for grant of Environment Clearance under EIA Notification 2006 which involves Forest land and/or Wildlife Habitat” It is specifically provided that :-

“..... A specific condition shall be stipulated that the environmental clearance is subject to their obtaining prior clearance from forestry and wildlife angle including clearance from the standing Committee of the National Board for Wildlife as applicable. The investment made in the project, if any, based on environmental clearance so granted, in anticipation of the clearance from forestry and wildlife angle shall be entirely at the cost and risk of the project proponent and Ministry of Environment & Forests shall be responsible in this regard in any manner”.

Having gone through the all documents pertaining to the matter and careful consideration upon the submission of the project proponent and reports of the committees, it is considered view that joint reading of the conditions imposed by SEIAA Haryana vide letter dated 25.03.2010 and OM issued by MoEF & CC as reproduced above clearly points out that it was the sole responsibility of the Project Proponent in the present case to obtain all the requisite statutory clearance from the relevant Authorities including Consent under *Wildlife (Protection) Act, 1972 and Forest Conservation Act, 1980*. However, the plea of project proponent regarding not knowing about the statutory requirement have no effect as it is a settled Principal of Law that *“Ignorantia non excusat”* i.e. *ignorance of law is no excuse*. Not being aware about the rules, regulations and Notification, can never be taken to be as blanket protection for violating the conditions imposed.

Further, the analysis of the reports of the committee dated 24.11.2021 and the in-house comments of the Forest Department submitted vide letter dated 16.06.2021.



clearly reveals that no clearance has been obtained from the requisite Authority, prior to starting of construction of the Project, which amounts to a violation of Conditions of the EC. Thus, the answer to the fourth issue is affirmative.

In view of the discussion made above, before embarking upon the details findings, it is appropriate to mention summary of the conclusion in the tabular form:

Sr. No.	Issues	Findings
1.	Grant of EC to M/s Amar Nath Aggarwal Investments Pvt. Ltd. dated 25.03.2010.	SEIAA acted well within its jurisdiction to entertain the issue of grant of Environment Clearance in this case. No irregularity observed.
2.	Whether project falls within 10 km distance from Wildlife Sanctuary Sukhna	Yes, Project falls within 10 km from Wildlife Sanctuary, Sukhna (as per the report dated 10.03.2022) Annexure-A. Activities without permission/clearance amounts to clear cut violation.
3.	Whether Project Proponent is liable for actions on account of violations	Yes, Project Proponent is liable for action for the violations i.e. <ul style="list-style-type: none"> • Penalty • Environmental Damage Assessment • Compensation (as per SoPs dated 07.07.2021 issued by MOEF & CC, GOI)
4.	Whether prosecution action is due to be initiated	Yes, As project remained without EC for almost 3 years i.e. from 24.03.2017 upon expiry of the EC to 05.01.2021 and further failing to comply with the general conditions as stipulated in the original EC dated 25.03.2010.
5.	Construction made without valid clearance and permission by the PP after the expiry of EC on 24.03.2017.	In this regard, Project Proponent has not given clear position except "that the township in question is sector -2 is Pinjore, Kalka Urban Complex and is approved as per Master Plan by Haryana Shahri Vikas Pradhikaran and denied any violation thereof". Regarding construction carried out during the period of absence of EC i.e. 24.03.2017 to 05.01.2021, PP has failed to explain and produce any cogent evidence. Rather PP seems to have opted to remain silent about the construction of EWS Flats and Booth opposite to cosmos and two wings of cineraria block on the green belt and revised building plan



		<p>dated 30.01.2018. This act of the PP needs to be equated, as construction carried out without clearance i.e. EC in terms of EIA Notification.</p> <p>Hence, this act amounts to clear cut violations under the EIA Notification dated 14.09.2006.</p>
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From the above, it is clear that the project has been built/constructed under violations of the conditions as stipulated in the EC dated 25.03.2010 duly granted in terms of the EIA Notification dated 14.09.2006 and other instructions issued from MOEF & CC, GOI from time to time.

Therefore, in view of the violations committed by the project proponent as observed in the preceding Paras' and powers delegated specifically by MoEF& CC vide Notification No S.O. 637 (E) dated 28.02.2014 to the SEIAA for keeping environment Clearance in abeyance for violation of the EC conditions or withdrawing the respective EC, Authority hereby consider that the present case is fit to withdraw the Environmental Clearance issued vide letter dated 25.03.2010 and subsequent, Extension granted thereto vide letter dated 05.01.2021 issued to the M/s Amarnath Aggarwal Investment P Ltd for construction project namely Amravati Enclave-NH-22, shopping mall + 1080 flats + plots at Village Bhagwanpur, Islamnagar Chandimandir- Kalka National Highway near Panchkula.

Accordingly, EC dated 25.03.2010 granted and subsequent extension dated 05.01.2021 hereby stands withdrawn with immediate effect. Henceforth, PP shall not carry out any new activity/construction/expansion relating to the project.

As project proponent has rendered himself liable for action for the violations within the scope of SoPs, issued vide F.No. 22-21/2020-IA.III dated 07.07.2021 by MoEF& CC, GoI under EIA Notification dated 14.09.2006 and Environment (Protection) Act, 1986 for penalty and Environment Damage Assessment by the Experts, a Sub-Committee is hereby constituted with the directions to submit its report within 60 days by



taking into account all aspects relating to violations under EIA Notification dated 14.09.2006.

The Sub-Committee shall comprise of the followings:

1. Chairman, State Expert Appraisal Committee, Haryana
2. Dr. Rajbir Singh Bondwal, IFS, Member SEAC
3. Regional Officer, HSPCB, Panchkula
4. Regional Officer, HSPCB, Ambala
5. M/s Perfact Enviro Solutions Pvt. Ltd (Environmental Consultant)

The cost to prepare Environment Damage Assessment Report shall be borne by the Project Proponent.

Legal action as per the provision of Environment (Protection) Act, 1986 as may be due for the violations noted above shall be taken accordingly.

To be communicated

Dated: 01.04.2022

Place:



S. Pal Srow
Sameer Pal Srow,
Chairman,
State Environment Impact Assessment
Authority, Haryana

[भाग II-खण्ड 3(ii)]

भारत का राजपत्र : असाधारण

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11

उपबंध-IV

पारिस्थितिक संवेदी जोन मानीटरी नमिति-की गई कार्रवाई की रिपोर्ट का रूप विधान

1. जेडकों की संख्या और तारीख ।
2. जेडकों का कार्यवृत्त : कृपया मुख्य उल्लेखनीय बिंदुओं का वर्णन करें । जेडक के कार्यवृत्त को एक पृथक अनुबद्ध में उपायबद्ध करें ।
3. आबलिक महामोचना की तैयारी की प्रारम्भिक चिह्नके अंतर्गत पर्यटन महामोचना ।
4. सू-अभिलेख में सदृश्य सुटियों के सुधार के लिए कार्रवाई किए गए मामलों का सारांश ।
5. पर्यावरण समाचार निर्धारण अधिसूचना, 2006 के अधीन आने वाली क्रियाकलापों की संवेदीता के मामलों का सारांश ; ज्यों-की-त्यों पृथक् उपायबद्ध के रूप में संलग्न किया जा सकेगा।
6. पर्यावरण समाचार निर्धारण अधिसूचना, 2006 के अधीन न आने वाली क्रियाकलापों की संवेदीता के मामलों का सारांश । ज्यों-की-त्यों पृथक् उपायबद्ध के रूप में संलग्न किया जा सकेगा।
7. पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 19 के अधीन दर्ज की गई शिकायतों का सारांश ।
8. कोई अन्य महत्वपूर्ण विषय ।

[फा. सं. 25/30/2014-ईएनकेड-आरई]

डॉ. टी. वाटनी, वैज्ञानिक जी

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 23rd November, 2016

S.O. 3516(E).—WHEREAS, a draft notification was published in the Gazette of India, Extraordinary, vide notification of the Government of India in the Ministry of Environment, Forest and Climate Change number S.O. 1447, dated the 26th May, 2015, inviting objections and suggestions from all persons likely to be affected thereby within the period of sixty days from date on which copies of the Gazette containing the said notification were made available to the public;

AND whereas, objections and suggestions received from all persons and stakeholders in response to the draft notification have been duly considered by the Central Government;

WHEREAS, the Bir Shikargarh Wildlife Sanctuary of 767 hectare situated in Haryana State and falls within Shivalik hill system and it is located at an altitude of about 400 meters above Sea Level and is a part of Ghaggar river catchments and surrounded by forest areas and a few villages and seasonal river named Kaushalya originating in the adjoining Himachal area passes through the sanctuary and the entire area of this sanctuary is made up of conglomerates, clay and silt having the characters of alluvial deposits;

AND WHEREAS, Bir Shikargarh Wildlife Sanctuary has thick forest and *Acacia catechu* (Khair) is the dominant species of this area and the larger part of the sanctuary is a natural forest and manmade plantation of species like *Eucalyptus globulus* (Safeda) and *Tectona grandis* (Teak) have also been done and among fauna, leopard is on the top of hierarchy and other animals are Spotted Deer, Sambar, Wild Boar, Rhesus Monkey, Langoor, Hyena, Jungle Cat, Common Mongoose, India Fox, Jackal, Porcupine, etc.,

AND WHEREAS, it is necessary to conserve and protect the area, the extent and boundaries of which is specified in paragraph 1 of this notification around the protected area of the Bir Shikargarh Wildlife Sanctuary as Eco-sensitive Zone from ecological and environmental point of view and to prohibit industries or class of industries and their operations and processes in the said Eco-sensitive Zone;

NOW, THEREFORE, in exercise of the powers conferred by sub-section (1), clause (v) and clause (xiv) of sub-section (2) and sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notifies an area with an extent of upto 1200 metres from the boundary of the Bir Shikargarh Wildlife Sanctuary in the State of Haryana as the Bir Shikargarh Wildlife Sanctuary Eco-sensitive Zone (hereinafter referred to as the Eco-sensitive Zone), details of which are as under, namely:-

1. **Extent and boundaries of Eco-sensitive Zone.**- (1) The Eco-sensitive Zone varies from zero to 2310 metres around the boundary of Bir Shikargarh Wildlife Sanctuary and the total area falling under the Eco-Sensitive Zone is 1131 hectares approximately.
 - (2) Bir Shikargarh Wildlife Sanctuary is situated in the Panchkula District of Haryana State between 300 44'06" to 300 47'34.01" North latitude and between 760 56'34.05" to 760 59'38.62" East longitude.
 - (3) The map of Eco-sensitive Zone boundary together with its latitude and longitude is appended as Annexure I.
 - (4) The coordinates of Eco-sensitive Zone with its latitude and longitude is appended as Annexure II.
 - (5) The villages whose area or parts thereof falling within the Eco-sensitive Zone are appended as Annexure III.
2. **Zonal Master Plan for Eco-sensitive Zone.**- (1) The State Government shall, for the purpose of the Eco-sensitive Zone prepare, a Zonal Master Plan, within a period of two years from the date of publication of final notification in the Official Gazette, in consultation with local people and adhering to the stipulations given in this notification.
 - (2) The Zonal Master Plan shall be approved by the Competent Authority in the State Government.
 - (3) The Zonal Master Plan for the Eco-sensitive Zone shall be prepared by the State Government in such manner as is specified in this notification and also in consonance with the relevant Central and State laws and the guidelines issued by the Central Government, if any.
 - (4) The Zonal Master Plan shall be prepared in consultation with all concerned State Departments, namely:-
 - (i) Environment;
 - (ii) Forest;
 - (iii) Urban Development;
 - (iv) Tourism;
 - (v) Municipal;
 - (vi) Revenue;
 - (vii) Agriculture; and
 - (ix) Haryana State Pollution Control Board,

for integrating environmental and ecological considerations into it.

- (5) The Zonal Master Plan shall provide for restoration of denuded areas, conservation of existing water bodies, management of catchment areas, watershed management, groundwater management, soil and moisture conservation, needs of local community and such other aspects of the ecology and environment that need attention.
 - (6) The Zonal Master plan shall provide for restoration of denuded areas, conservation of existing water bodies, management of catchment areas, watershed management, groundwater management, soil and moisture conservation, needs of local community and such other aspects of the ecology and environment that need attention.
 - (7) The Zonal Master Plan shall demarcate all the existing worshipping places, village and urban settlements, types and kinds of forests, agricultural areas, fertile lands, green areas, such as, parks and like places, horticultural areas, orchards, lakes and other water bodies.
 - (8) The Zonal Master Plan shall regulate development in Eco-sensitive Zone as to ensure Eco-friendly development for livelihood security of local communities.
3. **Measures to be taken by State Government.**- The State Government shall take the following measures for giving effect to the provisions of this notification, namely:-
- (1) **Landuse.**- Forests, horticulture areas, agricultural areas, parks and open spaces earmarked for recreational purposes in the Eco-sensitive Zone shall not be used or converted into areas for commercial or industrial related development activities.
- Provided that the conversion of agricultural lands within the Eco-sensitive Zone may be permitted on the recommendation of the Monitoring Committee, and with the prior approval of the State Government, to meet the

[भाग II-खण्ड 3(ii)]

भारत का राजपत्र : असाधारण

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residential needs of local residents, and for the activities listed against serial numbers 24, 32 and 37 in column (2) of the Table in paragraph 4, namely:-

- (i) Small scale industries not causing pollution;
- (ii) Rainwater harvesting; and
- (iii) Cottage industries including village artisans;

Provided further that no use of tribal land shall be permitted for commercial and industrial development activities without the prior approval of the State Government and without compliance of the provisions of article 244 of the Constitution or the law for the time being in force, including the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007):

Provided also that any error appearing in the land records within the Eco-sensitive Zone shall be corrected by the State Government, after obtaining the views of the Monitoring Committee, once in each case and the correction of said error shall be intimated to the Central Government in the Ministry of Environment, Forest and Climate Change.

Provided also that the above correction of error shall not include change of land use in any case except as provided under this sub-paragraph:

Provided also that there shall be no consequential reduction in green area, such as forest area and agricultural area and efforts shall be made to reforest the unused or unproductive agricultural areas.

(2) **Natural Springs.**-The catchment areas of all natural springs shall be identified and plans for their conservation and rejuvenation shall be incorporated in the Zonal Master Plan and the guidelines shall be drawn up by the State Government in such a manner as to prohibit the development activities at or near these areas which are detrimental to such areas.

(3) **Tourism.**-(a) The activity relating to tourism within the Eco-sensitive Zone shall be as per Tourism Master Plan, which shall form part of the Zonal Master Plan.

(b) The Tourism Master Plan shall be prepared by the Department of Tourism, Government of Haryana in consultation with Department of Revenue and Forests, Government of Haryana.

(c) The activity of tourism shall be regulated as under, namely:-

(i) All new tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be in accordance with the eco-tourism guidelines issued by the National Tiger Conservation Authority, Ministry of Environment and Forest and Climate Change (as amended from time to time) with emphasis on eco-tourism, eco-education and eco-development and based on carrying capacity study of the Eco-sensitive Zone;

(ii) new construction of hotels and resorts shall not be permitted within the Eco-sensitive Zone;

(iii) till the Zonal Master Plan is approved, development for tourism and expansion of existing tourism activities shall be permitted by the concerned regulatory authorities based on the actual site specific scrutiny and recommendation of the Monitoring Committee.

(4) **Natural Heritage.**- All sites of valuable natural heritage in the Eco-sensitive Zone, such as the gene pool reserve areas, rock formations, waterfalls, springs, gorges, groves, caves, points, walks, rides, cliffs, etc. shall be identified and preserved and plan shall be drawn up for their protection and conservation, within six months from the date of publication of this notification and such plan shall form part of the Zonal Master Plan.

(5) **Man-made heritage sites.**- Buildings, structures, artefacts, areas and precincts of historical, architectural, aesthetic, and cultural significance shall be identified in the Eco-sensitive Zone and plans for their conservation shall be prepared within six months from the date of publication of this notification and incorporated in the Zonal Master Plan.

(6) **Noise pollution.**- The Environment Department of the State Government shall draw up guidelines and regulations for the control of noise pollution in the Eco-sensitive Zone in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and the rules made thereunder.

(7) **Air pollution.**- The Environment Department of the State Government shall draw up guidelines and regulations for the control of air pollution in the Eco-sensitive Zone in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and the rules made thereunder.

(8) **Discharge of effluents.**- The discharge of treated effluent in Eco-sensitive Zone shall be in accordance with the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) and the rules made thereunder.

(9) **Solid wastes.**- Disposal of solid wastes shall be as under:-

- (i) the solid waste disposal in Eco-sensitive Zone shall be carried out in accordance with the provisions of the Solid Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change vide notification number S.O. 1357(E), dated the 8th April, 2016 as amended from time to time;
- (ii) the local authorities shall draw up plans for the segregation of solid wastes into biodegradable and non-biodegradable components;
- (iii) the biodegradable material shall be recycled preferably through composting or vermiculture;
- (iv) the inorganic material may be disposed in an environmentally acceptable manner at site(s) identified outside the Eco-sensitive Zone and no burning or incineration of solid wastes shall be permitted in the Eco-sensitive Zone.
- (10) **Bio-medical waste.**— The bio-medical waste disposal in the Eco-sensitive Zone shall be carried out in accordance with the provisions of the Bio-Medical Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change vide notification number G.S.R. 343(E), dated the 28th March, 2016, as amended from time to time.
- (11) **Vehicular traffic.**— The vehicular movement of traffic shall be regulated in a habitat friendly manner and specific provisions in this regard shall be incorporated in the Zonal Master Plan and till such time as the Zonal Master Plan is prepared and approved by the competent authority in the State Government and the Monitoring Committee shall monitor compliance of vehicular movement under the relevant Acts and the rules and regulations made thereunder.
4. **List of activities prohibited or to be regulated within Eco-sensitive Zone.**—All activities in the Eco-sensitive Zone shall be governed by the provisions of the Environment (Protection) Act, 1986 (29 of 1986) and the rules made thereunder and shall be regulated in the manner specified in the Table below, namely:—

TABLE

Sl. No.	Activity	Remarks
(1)	(2)	(3)
A. Prohibited Activities:		
1.	Commercial Mining, stone quarrying and crushing units.	(a) All new and existing mining (minor and major minerals), stone quarrying and crushing units are prohibited except for the domestic needs of <i>bona fide</i> local residents. — (b) The mining operations shall strictly be in accordance with the orders of the Hon'ble Supreme Court dated 04.08.2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in W.P.(C) No. 202 of 1995 and dated 21.04.2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No. 435 of 2012.
2.	Setting up of saw mills.	No new and expansion of existing saw mills shall be permitted within the Eco-sensitive Zone.
3.	Setting up of industries causing water or air or soil or noise pollution.	No new or expansion of polluting industries in the Eco-sensitive Zone shall be permitted.
4.	Use or production of any hazardous substances.	Prohibited (except as otherwise provided) as per applicable laws.
5.	Commercial use of firewood.	Prohibited (except as otherwise provided) as per applicable laws.
6.	Establishment of new major hydroelectric projects.	Prohibited (except as otherwise provided) as per applicable laws.
7.	Discharge of untreated effluents and solid waste in natural water bodies or land area.	Prohibited (except as otherwise provided) as per applicable laws.
8.	Setting-up of brick kilns.	Prohibited (except as otherwise provided) as per applicable laws.

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भारत का उपपत्र : असमभरण

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9.	Commercial helicopter services.	Prohibited (except as otherwise provided) as per applicable laws
10.	Uses of plastic carry bags.	Prohibited (except as otherwise provided) as per applicable laws.
B. Regulated Activities:		
11.	Commercial establishment of hotels and resorts.	<p>No new commercial hotels and resorts shall be permitted within one kilometre of the boundary of the protected area or up to the boundary of the Eco-sensitive Zone whichever is nearer except for accommodation for temporary occupation of tourists related to eco-friendly tourism activities:</p> <p>Provided that, beyond one kilometre or up to the extent of the Eco-sensitive Zone, all new tourism activities or expansion of existing activities shall be in conformity with the Eco-Tourism Master Plan.</p> <p>Commercial eco-tourism establishments is to be regulated strictly in accordance with "The guidelines for taking non-forestry activities in "Wild life habitats" issued vide F. No. 610/2011 WL dated 15-03-2011 by the Ministry of Environment and Forest (WL Division), New Delhi and National Tiger Conservation Authority Guidelines (if applicable).</p>
12.	Construction activities.	<p>(a) No new commercial construction of any kind shall be permitted within one kilometre from the boundary of protected area or up to the boundary of the Eco-sensitive Zone whichever is nearer:</p> <p>Provided that, local people shall be permitted to undertake construction in their land for their residential use including the activities listed in sub-paragraph (1) of paragraph 3:</p> <p>Provided further that the construction activity related to small scale industries not causing pollution shall be regulated and kept at the minimum, with the prior permission from the competent authority as per the applicable rules and regulations, if any.</p> <p>(b) Beyond one kilometre upto the extent of Eco-Sensitive Zone, construction for <i>bona fide</i> local needs shall be allowed and other construction activities and construction and augmentation of civic amenities shall be regulated as per the Zonal Master Plan.</p>
13.	Felling of trees.	<p>(a) There shall be no felling of trees on the forest land or Government or revenue or private lands without prior permission of the competent authority in the State Government.</p> <p>(b) The felling of trees shall be regulated in accordance with the provisions of the concerned Central or State Act and the rules made there under.</p>
14.	Drastic change of agriculture system.	Regulated under applicable laws.

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15.	Commercial water resources including ground water harvesting.	(a) The extraction of surface water and ground water shall be permitted only for <i>bona fide</i> agricultural use and domestic consumption of the occupier of the land. (b) The extraction of surface water and ground water for industrial or commercial use including the amount that can be extracted, shall require prior written permission from the concerned Regulatory Authority. (c) No sale of surface water or ground water shall be permitted. (d) Steps shall be taken to prevent contamination or pollution of water from any source including agriculture.
16.	Erection of electrical cables and telecommunication towers.	Promote underground cabling.
17.	Fencing of existing premises of hotels and lodges.	Regulated under applicable laws.
18.	Widening and strengthening of existing roads and construction of new roads.	Construction of new roads and widening/repair of existing roads in the Eco-sensitive Zone should be regulated and done with minimal impact.
19.	Movement of vehicular traffic at night.	Regulated for commercial purpose under applicable laws.
20.	Introduction of exotic species.	Regulated under applicable laws.
21.	Commercial Sign boards and hoardings.	Regulated under applicable laws.
22.	Air and vehicular pollution.	Regulated under applicable laws.
23.	Protection of hill slopes and river banks.	Regulated under applicable laws.
24.	Small scale industries not causing pollution.	Non-polluting, non-hazardous, small-scale and service industry, agriculture, floriculture, horticulture or agro-based industry producing products from indigenous goods from the Eco-sensitive Zone which do not cause any adverse impact on environment shall be permitted.
25.	Discharge of treated effluents in natural water bodies or land area.	Recycling of treated effluent shall be encouraged and for disposal of sludge or solid wastes, the existing regulations shall be followed.
26.	Collection of Forest produce of Non-Timber Forest Produce (NTFP).	Regulated under applicable laws.
27.	Security Forces Camp.	Regulated under applicable laws.
28.	Collection of boulders, gravel and sand from the river beds.	Regulated under applicable laws.
29.	Laying of transmission and distribution system above 33KV.	Regulated under applicable laws.
30.	New wood based industry.	No establishment of new wood based industry shall be permitted within the units of Eco-sensitive Zone: Provided that new wood based industry may be set up in the Eco-sensitive Zone using 100% imported wood stock.
C. Promoted Activities:		
31.	Ongoing agriculture and horticulture practices by local communities along with dairies, dairy farming and fisheries.	Permitted under applicable laws.
32.	Rain water harvesting.	Shall be actively promoted.

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33.	Organic farming.	Shall be actively promoted.
34.	Adoption of green technology for all activities.	Shall be actively promoted.
35.	Use of renewable energy sources.	Permitted under applicable laws.
36.	Vegetative fencing.	Permitted under applicable laws.
37.	Cottage industries including village artisans, etc.	Shall be actively promoted.
38.	Agriculture operations including plantation, horticulture and orchards	Permitted under applicable laws.
39.	Skill development.	Shall be actively promoted.
40.	Agro Forestry.	Shall be actively promoted.
41.	Environmental Awareness.	Shall be actively promoted.

5. **Eco-sensitive Zone Monitoring Committee.** - (1) The Central Government hereby constitutes the Monitoring Committee, for effective monitoring of the Eco-sensitive Zone, which shall comprise of the following, namely:-
- (a) Deputy Commissioner, Panchkula - Chairman;
 - (b) A representatives of Non-governmental Organisations working in the field of environment (including heritage conservation) to be nominated by the Government of Haryana for a term of three year - Member;
 - (c) Regional Officer, Haryana State Pollution Control Board Member;
 - (d) District Town Planner, Panchkula - Member;
 - (e) one expert in the area of ecology and environment to be nominated by the Government of Haryana - Member;
 - (f) Divisional Wildlife Officer, Panchkula - Member;
 - (g) Member of State Biodiversity Board - Member
 - (h) Deputy Conservator of Forests (Territorial) Panchkula- Member Secretary.
6. **Terms of Reference:**
- (1) The Monitoring Committee shall monitor the compliance of the provisions of this Notification.
 - (2) The tenure of the Monitoring Committee and the subject expert would be three years.
 - (3) The activities that are covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533(E), dated the 14th September, 2006, and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the Central Government in the Ministry of Environment, Forest and Climate Change for prior environmental clearances under the provisions of the said notification.
 - (4) The activities that are not covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533(E), dated the 14th September, 2006 and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the concerned Regulatory Authorities.
 - (5) The Member Secretary of the Monitoring Committee or the concerned Deputy Commissioner(s) shall be competent to file complaints under section 19 of the Environment (Protection) Act, 1986 (29 of 1986) against any person who contravenes the provisions of this notification.
 - (6) The Monitoring Committee may invite representatives or experts from concerned Departments, representatives from Industry Associations or concerned stakeholders to assist in its deliberations depending on the requirements on issue to issue basis.
 - (7) The Monitoring Committee shall submit the annual action taken report of its activities as on 31st March of every year by 30th June of that year to the Chief Wild Life Warden of the State per proforma appended at Annexure IV.

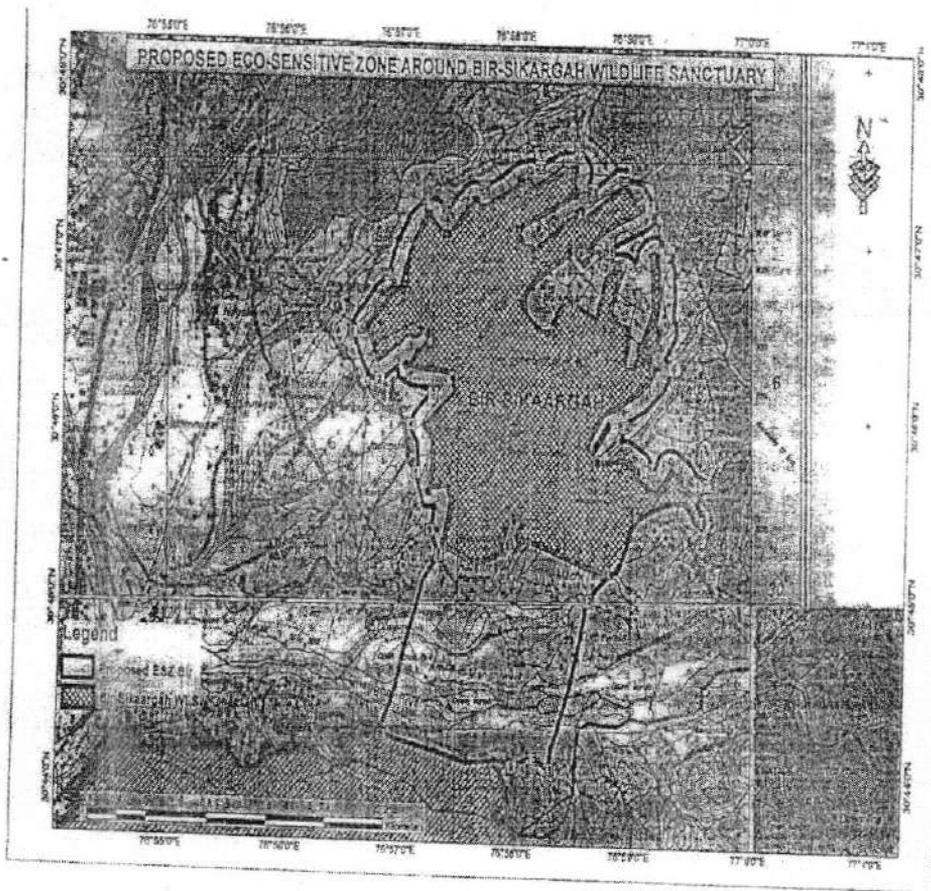
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- (9) The Central Government in the Ministry of Environment, Forest and Climate Change may give such directions, as it deems fit, to the Monitoring Committee for effective discharge of its functions.
- 7. The Central Government and State Government may specify additional measures, if any, for giving effect to provisions of this notification.
- 8. The provisions of this notification shall be subject to the orders, if any, passed, or to be passed, by the Hon'ble Supreme Court of India or the High Court or National Green Tribunal.

Annexure I

Map of Eco-sensitive Zone of Bir Shikargah Wildlife Sanctuary, Haryana.



ID	Longitude	Latitude	Distance from WLS Boundary
1	76 56' 34.641" E	30 46' 31.902" N	200
2	76 56' 48.824" E	30 46' 15.785" N	200
3	76 57' 17.149" E	30 46' 10.936" N	200
4	76 57' 5.382" E	30 45' 59.861" N	200
5	76 57' 8.194" E	30 45' 42.924" N	200
6	76 57' 16.034" E	30 45' 23.629" N	200
7	76 57' 20.584" E	30 45' 15.172" N	200
8	76 56' 50.863" E	30 44' 16.725" N	2050
9	76 57' 59.390" E	30 44' 5.794" N	2310
10	76 58' 9.480" E	30 44' 8.387" N	2190
11	76 58' 18.229" E	30 44' 4.905" N	2120
12	76 58' 37.400" E	30 45' 0.858" N	320
13	76 59' 38.674" E	30 45' 39.019" N	200
14	76 59' 10.121" E	30 45' 44.615" N	200
15	76 58' 55.566" E	30 45' 58.983" N	200
16	76 59' 18.885" E	30 46' 19.374" N	200
17	76 59' 18.087" E	30 47' 0.977" N	200
18	76 58' 47.957" E	30 46' 59.308" N	200
19	76 59' 10.293" E	30 47' 14.952" N	200
20	76 58' 55.480" E	30 47' 24.416" N	200
21	76 58' 39.274" E	30 47' 20.574" N	200
22	76 58' 32.660" E	30 47' 33.052" N	200
23	76 58' 12.555" E	30 47' 28.459" N	200
24	76 57' 43.440" E	30 47' 21.423" N	200
25	76 57' 23.876" E	30 47' 13.983" N	200
26	76 57' 14.096" E	30 47' 17.741" N	200
27	76 56' 53.855" E	30 46' 51.487" N	200

The boundary description of Eco-sensitive Zone of Bt Shikargarh Wildlife Sanctuary, Haryana

Annexure II

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List of villages falling under Eco-sensitive Zone of Bir Shikargarh Wildlife Sanctuary, Haryana

S. No.	Name of Village	S. No.	Name of Village	S. No.	Name of Village
1	Tipra	28	Jodhpur		
2	Toran	29	Kharkua	55	Dakrog
3	Gawahi	30	Haripur Harisingh	56	Khoi
4	Bitna	31	Nandpur	59	Dhato Ghran
5	Bagharna	32	Behoriyan	60	Jabrot
6	Noulta	33	Toran	61	Nala Domehar
7	Jaithal	34	Bagharna	62	Kajiyana
8	Bhawana	35	Noulta	63	Ganeshpur
9	Dakrog	36	Jaithal	64	Nala Bloug
10	Khoi	37	Bhawana	65	Nala Dakrog
11	Janouli	38	Dakrog	66	Haripur Chopahar
12	Damdama	39	Khoi	67	Ber Ghati
13	Dhato Ghran	40	Janouli	68	Bahoriyan
14	Jabrot	41	Dhato Ghran		
15	Nala Domehar	42	Jabrot		
16	Kajiyana	43	Nala Domehar		
17	Bhogpur	44	Kajiyana		
18	Ganeshpur	45	Ganeshpur		
19	Dhamsoo	46	Dhamsoo		
20	Patan	47	Nala Bloug		
21	Nala Bloug	48	Nala Dakrog		
22	Nala Dakrog	49	Haripur Chopahar		
23	Haripur Chopahar	50	Tibi		
24	Tibi	51	Ber Ghati		
25	Ber Ghati	52	Malla		
26	Chikan	53	Jodhpur		
27	Malla	54	Bahoriyan		

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Annexure IV

Proforma of Action Taken Report:- Eco-sensitive Zone Monitoring Committee.-

1. Number and date of meetings;
2. Minutes of the meetings: mention main noteworthy points. Attached Minutes of the meeting on separate Annexure.
3. Status of preparation of Zonal master Plan including Tourism master Plan;
4. Summary of cases dealt for rectification of error apparent on face of land record: Details may be attached as Annexure
5. Summary of cases scrutinised for activities covered under Environment Impact Assessment Notification, 2006: Details may be attached as separate Annexure.
6. Summary of cases scrutinised for activities not covered under Environment Impact Assessment Notification, 2006: Details may be attached as separate Annexure.
7. Summary of complaints lodged under Section 19 of Environment (Protection) Act, 1986;
8. Any other matter of importance:

[F. No. 25/30/2014-ESZ(RE)]

Dr. T. CHANDNI, Scientist 'G'

ALOK KUMAR

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3. आचलिक महायोजना की तैयारी की प्रास्थिति जिनके अंतर्गत पर्यटन महायोजना ।
4. सू-अभिलेख में सदृश्य धुटियों के सुधार के लिए कार्यवाही किए गए मामलों का सारांश ।
5. पर्यावरण समाधान निर्धारण अधिसूचना, 2006 के अधीन आने वाली क्रियाकलापों की संविधा के मामलों का सारांश ।
झीलों को पृथक् उपाबंध के रूप में संलग्न किया जा सकेगा।
6. पर्यावरण समाधान निर्धारण अधिसूचना, 2006 के अधीन न आने वाली क्रियाकलापों की संविधा के मामलों का सारांश ।
झीलों को पृथक् उपाबंध के रूप में संलग्न किया जा सकेगा।
7. पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 19 के अधीन दर्ज की गई शिकायतों का सारांश ।
8. कोई अन्य महत्वपूर्ण विषय ।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
NOTIFICATION

New Delhi, the 24th October, 2016

S.O. 3308(E)—WHEREAS, a draft notification was published in the Gazette of India, Extraordinary, vide notification of the Government of the India in the Ministry of Environment, Forest and Climate Change vide number S.O. 1395 (E), dated the 21st May, 2015, inviting objections and suggestions from all persons likely to be affected thereby within the period of sixty days from date on which copies of the Gazette containing the said notification were made available to the public;

And whereas, objections and suggestions received from all persons and stakeholders in response to the draft notification have been duly considered by the Central Government;

WHEREAS, the Khol Hi Raitan Wildlife Sanctuary of 4883 hectare is situated in the State of Haryana and located in Shiwalik hill system which is very near to Bir Shikargah Wildlife Sanctuary and the aerial distance between the two is about three kilometers and Khol Hai Raitan has steep sloping hills and the soil of this Sanctuary is also sandy loam and has red color because of more iron content;

AND WHEREAS, Khol Hi Raitan Wildlife Sanctuary is important and known for its fauna, leopard is on the top of hierarchy, other animals such as Cheetal or Spotted Deer, Sambar, Wild Boar, Rhesus Monkey, Langoor, Hyena, Jungle Cat, Common Mongoose, Indian Fox, Jackal, Porcupine, etc.;

AND WHEREAS, it is necessary to conserve and protect the area the extent and boundaries of which is specified in paragraph 1 of this notification around the protected area of the Khol Hi Raitan Wildlife Sanctuary as Eco-sensitive Zone from ecological and environmental point of view and to prohibit industries or class of industries and their operations and processes in the said Eco-sensitive Zone.

NOW, THEREFORE, in exercise of the powers conferred by sub-section (1) read with clause (v) and clause (xiv) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) and sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notifies an area with an extent of upto 925 meters from the boundary of the protected area of Khol Hi Raitan Wildlife Sanctuary in the State of Haryana as the Khol Hi Raitan Wildlife Sanctuary Eco-sensitive Zone (hereinafter referred to as the Eco-sensitive Zone) details of which are as under, namely:-

1. Extent and Boundaries of Eco-sensitive Zone.- (1) The Eco-sensitive Zone varies from 225 to 925 meters around the boundary of Khol Hi Raitan Wildlife Sanctuary comprising an area of 1320 hectares approximately.

(2) The Eco-sensitive Zone is bounded by 30°42'15.640"N latitude and 77°0'34.688"E longitude towards East (point No.2 of Annexure I map); 30°43'55.091"N latitude and 76°54'12.405"E longitude towards west (point No.22 of Annexure I map); 30°44'27.031"N latitude and 76°56'11.013"E longitude towards north (point No.8 of Annexure I map) and 30°40'9.132"N latitude and 76°57'0.902"E longitude towards south (point No.42 of Annexure I map).

(3) The map of Eco-sensitive Zone boundary together with its latitude and longitude is appended as Annexure I.

(4) The coordinates of Eco-sensitive Zone and Wildlife sanctuary with its latitude and longitude is appended as Annexure II.

(5) The villages whose area or parts thereof falling within the Eco-sensitive Zone are, Firozpur, Daultgarh, Dhadwal, Kaadvani, Mandina, Sisram, Jakhri, Chaudhari Bas, Thattar, Jala, Ambwala, Kotian, Burj Tanda, Gamthala,

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76 53' 28.747" पू.	30 41' 36.276" उ.
76 53' 50.654" पू.	30 41' 37.729" उ.
76 54' 24.076" पू.	30 41' 33.694" उ.
76 54' 51.568" पू.	30 41' 40.970" उ.
76 54' 25.165" पू.	30 41' 19.497" उ.
76 54' 4.765" पू.	30 41' 25.114" उ.
76 53' 27.058" पू.	30 41' 19.756" उ.
76 53' 8.081" पू.	30 41' 28.304" उ.
76 52' 59.799" पू.	30 41' 24.289" उ.
76 53' 4.159" पू.	30 41' 2.364" उ.
76 53' 23.284" पू.	30 41' 1.495" उ.
76 53' 49.012" पू.	30 40' 48.712" उ.
76 54' 55.424" पू.	30 41' 28.506" उ.
76 55' 28.068" पू.	30 41' 7.421" उ.
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76 55' 57.695" पू.	30 40' 22.296" उ.
76 56' 55.921" पू.	30 40' 23.342" उ.
76 57' 0.902" पू.	30 40' 9.132" उ.
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76 57' 47.986" पू.	30 41' 2.328" उ.
76 58' 7.521" पू.	30 40' 27.773" उ.
76 58' 26.090" पू.	30 40' 27.870" उ.
76 58' 51.200" पू.	30 40' 13.311" उ.
76 59' 12.324" पू.	30 40' 55.520" उ.
76 59' 31.732" पू.	30 40' 45.215" उ.
76 59' 30.499" पू.	30 40' 32.169" उ.
76 59' 51.030" पू.	30 40' 29.629" उ.

उत्तर-3(iii)

पारिस्थितिक सर्वेक्षी जून मॉनीटरी समिति - की गई कार्रवाई की रिपोर्ट का रूप विधान

1. बैठकों की संख्या और तारीख।
2. बैठकों का कार्यभार : कृपया मुख्य उल्लेखनीय बिंदुओं का वर्णन करें। बैठक के कार्यभार को एक पृष्ठक अनुबंध में उपायद्ध करें।

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2. Zonal Master Plan for Eco-sensitive Zone.- (1) The State Government shall, for the purpose of the Eco-sensitive Zone prepare, a Zonal Master Plan, within a period of two years from the date of publication of final notification in the Official Gazette, in consultation with local people and adhering to the stipulations given in this notification.

(2) The Zonal Master Plan shall be approved by the Competent Authority in the State Government.

(3) The Zonal Master Plan for the Eco-sensitive Zone shall be prepared by the State Government in such manner as is specified in this notification and also in consonance with the relevant Central and State laws and the guidelines issued by the Central Government, if any.

(4) The Zonal Master Plan shall be prepared in consultation with all concerned State Departments, namely-

- (i) Environment;
- (ii) Forest;
- (iii) Urban Development;
- (iv) Tourism;
- (v) Municipal;
- (vi) Revenue;
- (vii) Agriculture; and
- (ix) Haryana State Pollution Control Board,

for integrating environmental and ecological considerations into it.

(5) The Zonal Master Plan shall not impose any restriction on the approved existing land use, infrastructure and activities, unless so specified in this notification and the Zonal Master Plan shall factor in improvement of all infrastructure and activities to be more efficient and eco-friendly.

(6) The Zonal Master plan shall provide for restoration of denuded areas, conservation of existing water bodies, management of catchment areas, watershed management, groundwater management, soil and moisture conservation, needs of local community and such other aspects of the ecology and environment that need attention.

(7) The Zonal Master Plan shall demarcate all the existing worshipping places, village and urban settlements, types and kinds of forests, agricultural areas, fertile lands, green area, such as, parks and like places, horticultural areas, orchards, lakes and other water bodies.

(8) The Zonal Master Plan shall regulate development in Eco-sensitive Zone so as to ensure Eco-friendly development and livelihood security of local communities.

3. Measures to be taken by State Government.- The State Government shall take the following measures for giving effect to the provisions of this notification, namely-

(1) **Land use.-** Forests, horticulture areas, agricultural areas, parks and open spaces earmarked for recreational purposes in the Eco-sensitive Zone shall not be used or converted into areas for commercial or industrial related development activities:

Provided that the conversion of agricultural lands within the Eco-sensitive Zone may be permitted on the recommendation of the Monitoring Committee, and with the prior approval of the State Government, to meet the residential needs of local residents, and for the activities listed against serial numbers 27, 37 and 42 in column (2) of the Table in paragraph 4, namely:-

- (i) Small scale industries not causing pollution;
- (ii) Rainwater harvesting; and
- (iii) Cottage industries including village artisans;

Provided further that no use of tribal land shall be permitted for commercial and industrial development activities without the prior approval of the State Government and without compliance of the provisions of article 244 of the Constitution or the law for the time being in force, including the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007);

Provided also that any error appearing in the land records within the Eco-sensitive Zone shall be corrected by the State Government, after obtaining the views of the Monitoring Committee, once in each case and the correction of said error shall be intimated to the Central Government in the Ministry of Environment, Forest and Climate Change;

Provided also that the above correction of error shall not include change of land use in any case except as provided under this sub-paragraph:

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Provided also that there shall be no consequential reduction in green area, such as forest area and agricultural area and efforts shall be made to reforest the unused or unproductive agricultural areas.

(2) **Natural Springs.**- The catchment areas of all natural springs shall be identified and plans for their conservation and rejuvenation shall be incorporated in the Zonal Master Plan and the guidelines shall be drawn up by the State Government in such a manner as to prohibit development activities at or near these areas which are detrimental to such areas.

(3) **Tourism.**- (a) The activity relating to tourism within the Eco-sensitive Zone shall be as per Tourism Master Plan, which shall form part of the Zonal Master Plan.

(b) The Tourism Master Plan shall be prepared by the Department of Tourism, Government of Haryana in consultation with the Department of Revenue and Forests, Government of Haryana.

(c) The activity of tourism shall be regulated as under, namely:-

(i) all new tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be in accordance with the eco-tourism guidelines issued by the National Tiger Conservation Authority, Ministry of Environment, Forest and Climate Change (as amended from time to time) with emphasis on eco-tourism, eco-education and eco-development and based on carrying capacity study of the Eco-sensitive Zone;

(ii) new construction of hotels and resorts shall not be permitted within the Eco-sensitive Zone;

(iii) till the Zonal Master Plan is approved, development for tourism and expansion of existing tourism activities shall be permitted by the concerned regulatory authorities based on the actual site specific scrutiny and recommendation of the Monitoring Committee.

(4) **Natural Heritage.**- All sites of valuable natural heritage in the Eco-sensitive Zone such as the gene pool reserve areas, rock formations, waterfalls, springs, gorges, groves, caves, points, walks, rides, cliffs, etc. shall be identified and preserved and proper plan shall be drawn up for their protection and conservation, within six months from the date of publication of this notification and such plan shall form part of the Zonal Master Plan.

(5) **Man-made heritage sites.**- Buildings, structures, artefacts, areas and precincts of historical, architectural, aesthetic, and cultural significance shall be identified in the Eco-sensitive Zone and plans for their conservation shall be prepared within six months from the date of publication of this notification and incorporated in the Zonal Master Plan.

(6) **Noise pollution.**- The Environment Department of the State Government shall draw up guidelines and regulations for the control of noise pollution in the Eco-sensitive Zone in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and the rules made thereunder.

(7) **Air pollution.**- The Environment Department of the State Government shall draw up guidelines and regulations for the control of air pollution in the Eco-sensitive Zone in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and the rules made thereunder.

(8) **Discharge of effluents.**- The discharge of treated effluent in Eco-sensitive Zone shall be in accordance with the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) and the rules made thereunder.

(9) **Solid wastes.** - Disposal of solid wastes shall be as under:-

(i) the solid waste disposal in Eco-sensitive Zone shall be carried out in accordance with the provisions of the Solid Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change vide notification number S.O. 1357 (E), dated the 8th April, 2016 as amended from time to time;

(ii) the local authorities shall draw up plans for the segregation of solid wastes into biodegradable and non-biodegradable components;

(iii) the biodegradable material shall be recycled preferably through composting or vermiculture;

(iv) the inorganic material may be disposed in an environmentally acceptable manner at site(s) identified outside the Eco-sensitive Zone and no burning or incineration of solid wastes shall be permitted in the Eco-sensitive Zone.

(10) **Bio-medical waste.**- The bio-medical waste disposal in the Eco-sensitive Zone shall be carried out in accordance with the provisions of the Bio-Medical Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change vide notification number G.S.R 343 (E), dated the 28th March, 2016, as amended from time to time.

(11) **Vehicular traffic.** - The vehicular movement of traffic shall be regulated in a habitat friendly manner and specific provisions in this regard shall be incorporated in the Zonal Master Plan and till such time as the Zonal master plan is prepared and approved by the Ministry of Environment, Forest and Climate Change, Monitoring Committee shall monitor compliance of vehicular movement under the relevant Acts and the rules and regulations made thereunder.

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4. List of activities prohibited or to be regulated within the Eco-sensitive Zone.- All activities in the Eco-sensitive Zone shall be governed by the provisions of the Environment (Protection) Act, 1986 (29 of 1986) and the rules made thereunder and shall be regulated in the manner specified in the Table below, namely:-

TABLE		
(1)	(2)	(3)
A. Prohibited Activities:		
1	Commercial Mining, stone quarrying and crushing units	(a) All new and existing mining (minor and major minerals), stone quarrying and crushing units are prohibited except for the domestic needs of <i>bona fide</i> local residents. (b) The mining operations shall strictly be in accordance with the orders of the Hon'ble Supreme Court dated 04.08.2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in W.P.(C) No.202 of 1995 and dated 21.04.2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No.435 of 2012.
2	Setting up of saw mills.	No new and expansion of existing saw mills shall be permitted within the Eco-sensitive Zone.
3	Setting up of industries causing water or air or soil or noise pollution.	No new or expansion of polluting industries in the Eco-sensitive Zone shall be permitted.
4	Use or production of any hazardous substances.	Prohibited (except as otherwise provided) as per applicable laws.
5	Commercial use of firewood.	Prohibited (except as otherwise provided) as per applicable laws.
6	Establishment of new major hydroelectric projects	Prohibited (except as otherwise provided) as per applicable laws.
7	Uses of plastic carry bags.	Prohibited (except as otherwise provided) as per applicable laws.
8	Discharge of untreated effluents and solid waste in natural water bodies or land area.	Prohibited (except as otherwise provided) as per applicable laws.
9	Setting-up of Medium Density Fiberboard/ Particle Board Units/ Plants.	Prohibited (except as otherwise provided) as per applicable laws.
10	Setting-up of brick kilns.	Prohibited (except as otherwise provided) as per applicable laws.
11	Commercial helicopter services.	Prohibited (except as otherwise provided) as per applicable laws.
12	Erection of mobile Tower.	Prohibited (except as otherwise provided) as per applicable laws.
B. Regulated Activities:		
13.	Felling of trees.	(a) There shall be no felling of trees on the forest land or Government or revenue or private lands without prior permission of the competent authority in the State Government. (b) The felling of trees shall be regulated in accordance with the provisions of the concerned Central or State Act and the rules made there under.

14.	Commercial establishment of hotels and resorts.	No new commercial hotels and resorts shall be permitted within one kilometer of the boundary of the protected area or up to the boundary of the Eco-sensitive Zone whichever is nearer except for accommodation for temporary occupation of tourists related to eco-friendly tourism activities: Provided that, beyond one kilometer or up to the extent of the Eco-sensitive Zone, all new tourism activities or expansion of existing activities shall be in conformity with the Tourism Master Plan.
15.	Undertaking activities related to tourism like over-flying the sanctuary area by hot-air balloons, etc.	Regulated under applicable laws.
16.	Construction activities.	(a) No new commercial construction of any kind shall be permitted within one kilometer from the boundary of protected area or up to the boundary of the Eco-sensitive Zone whichever is nearer. Provided that, local people shall be permitted to undertake construction in their land for their residential use including the activities listed in sub-paragraph (1) of paragraph 3. (b) Beyond one kilometer upto the extent of Eco-sensitive Zone, construction for <i>bona fide</i> local needs shall be allowed and other construction activities shall be regulated as per the Zonal Master Plan. (c) Provided further that the construction activity related to small scale industries not causing pollution shall be regulated and kept at the minimum, with the prior permission from the competent authority as per the applicable rules and regulations, if any.
17.	Drastic change of agriculture system	Regulated under applicable laws.
18.	Commercial water resources including ground water harvesting.	(a) The extraction of surface water and ground water shall be permitted only for <i>bona fide</i> agricultural use and domestic consumption of the occupier of the land. (b) The extraction of surface water and ground water for industrial or commercial use including the amount that can be extracted, shall require prior written permission from the concerned Regulatory Authority. (c) No sale of surface water or ground water shall be permitted. (d) Steps shall be taken to prevent contamination or pollution of water from any source including agriculture.
19.	Erection of electrical cables and telecommunication towers.	Promote underground cabling.
20.	Fencing of existing premises of hotels and lodges.	Regulated under applicable laws.
21.	Widening and strengthening of existing roads and construction of new roads.	Shall be done with proper Environment Impact Assessment and mitigation measures, as applicable
22.	Movement of vehicular traffic at night	Regulated for commercial purpose under applicable laws
23.	Introduction of exotic species.	Regulated under applicable laws.
24.	Commercial Sign boards and hoardings.	Regulated under applicable laws.
25.	Air and vehicular pollution.	Regulated under applicable laws.
26.	Protection of hill slopes and river banks	Regulated under applicable laws.
27.	Small scale industries not causing pollution.	Non-polluting, non-hazardous, small-scale and service industry, agriculture, floriculture, horticulture or agro-based industry producing products from indigenous goods from the Eco-sensitive Zone which do not cause any adverse impact on environment shall be permitted.

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28	Discharge of treated effluents in natural water bodies or land area.	Recycling of treated effluent shall be encouraged and for disposal of sludge or solid wastes, the existing regulations shall be followed.
29	Collection of Forest produce or Non-Timber Forest Produce (NTFP)	Regulated under applicable laws.
30	Security Forces Camp.	Regulated under applicable laws.
31	Collection of boulders, gravel and sand from the river beds.	Regulated under applicable laws.
32	Laying of transmission and distribution system above 33KV.	Regulated under applicable laws.
33	New wood based industry.	No establishment of new wood based industry shall be permitted within the units of Eco-sensitive Zone: Provided that new wood based industry may be set up in the Eco-sensitive Zone using 100% imported wood stock
34	Solid Waste Management	Regulated under applicable laws.
35	Eco-tourism	Regulated under applicable laws.
C. Promoted Activities:		
36	Ongoing agriculture and horticulture practices by local communities along with dairies, dairy farming and fisheries.	Permitted under applicable laws.
37	Rain water harvesting.	Shall be actively promoted.
38	Organic farming.	Shall be actively promoted.
39	Adoption of green technology for all activities.	Shall be actively promoted.
40	Use of renewable energy sources.	Permitted under applicable laws.
41	Vegetative fencing.	Permitted under applicable laws.
42	Cottage industries including village artisans, etc.	Shall be actively promoted.
43	Agriculture operations including plantation, horticulture and orchards.	Permitted under applicable laws.
44	Agro Forestry.	Shall be actively promoted.
45	Environmental Awareness.	Shall be actively promoted.

5. **Eco-sensitive Zone Monitoring Committee.**- (1) The Central Government hereby constitutes a Monitoring Committee, for effective monitoring of the Eco-sensitive Zone, which shall comprise of the following, namely:-

- (a) Deputy Commissioner, Panchkula - Chairman;
- (b) a representative of Non-governmental Organisations working in the field of environment (including heritage conservation) to be nominated by the Government of Haryana for a term of three year - Member;
- (c) Regional Officer, Haryana State Pollution Control Board, Panchkula - Member;
- (d) District Town Planner, Panchkula - Member;
- (e) one expert in the area of ecology and environment to be nominated by the Government of Haryana - Member;
- (f) Divisional Wildlife Officer, Panchkula - Member;
- (g) Representative of State Bio Diversity Board-Member;
- (h) Deputy Conservator of Forests (Territorial) Panchkula - Member Secretary.

Terms of Reference:

- (2) The tenure of the Monitoring Committee is for three (3) years.
- (3) The Monitoring Committee shall monitor the compliance of the provisions of Notification.
- (4) The activities that are covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O 1533(E), dated the 14th September, 2006, and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to

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the Central Government in the Ministry of Environment, Forest and Climate Change for prior environmental clearances under the provisions of the said notification.

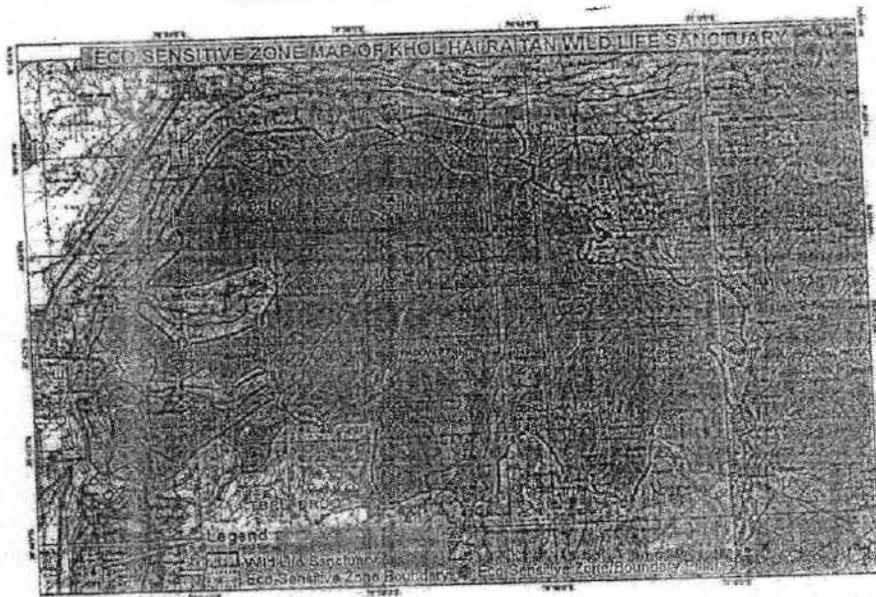
- (5) The activities that are not covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533(E), dated the 14th September, 2006 and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the concerned Regulatory Authorities.
 - (6) The Member Secretary of the Monitoring Committee or the concerned Deputy Commissioner(s) shall be competent to file complaints under section 19 of the Environment (Protection) Act, 1986 (29 of 1986) against any person who contravenes the provisions of this notification.
 - (7) The Monitoring Committee may invite representatives or experts from concerned Departments, representatives from Industry Associations or concerned stakeholders to assist in its deliberations depending on the requirements on issue to issue basis.
 - (8) The Monitoring Committee shall submit the annual action taken report of its activities as on 31st March of every year by 30th June of that year to the Chief Wild Life Warden of the State per pro forma appended at Annexure III.
 - (9) The Central Government in the Ministry of Environment, Forest and Climate Change may give such directions, as it deems fit, to the Monitoring Committee for effective discharge of its functions.
6. The Central Government and State Government may specify additional measures, if any, for giving effect to provisions of this notification.
7. The provisions of this notification shall be subject to the orders, if any, passed, or to be passed, by the Hon'ble Supreme Court of India or the High Court or National Green Tribunal.

[F. No. 25/29/2014-ESZ/RE]

Dr. T. CHANDINI, Scientist 'G'

Annexure I

Map of Eco-sensitive Zone boundary of Khol Hai Raitan Wildlife Sanctuary, Haryana together with its latitudes and longitude of extremes and extent.



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The coordinates showing prominent points of the outer boundary of Eco-sensitive Zone of Khol Hai Rattan Wildlife Sanctuary, Haryana

COORDINATES OF ECO-SENSITIVE ZONE		
Id	Longitude	Latitude
1	77 0' 8.560" E	30 41' 7.833" N
2	77 0' 34.688" E	30 42' 15.640" N
3	76 59' 54.483" E	30 42' 49.133" N
4	76 59' 11.778" E	30 42' 53.898" N
5	76 58' 42.139" E	30 43' 32.976" N
6	76 58' 31.481" E	30 44' 10.120" N
7	76 57' 19.280" E	30 44' 15.323" N
8	76 56' 11.013" E	30 44' 27.031" N
9	76 55' 32.901" E	30 44' 24.311" N
10	76 55' 2.301" E	30 44' 16.548" N
11	76 54' 31.881" E	30 44' 17.817" N
12	76 54' 12.405" E	30 43' 55.091" N
13	76 53' 54.698" E	30 43' 17.777" N
14	76 54' 0.524" E	30 43' 2.667" N
15	76 53' 32.031" E	30 42' 39.449" N
16	76 54' 52.931" E	30 42' 50.080" N
17	76 55' 2.247" E	30 42' 36.944" N
18	76 54' 46.752" E	30 42' 14.129" N
19	76 53' 54.569" E	30 42' 3.078" N
20	76 53' 24.235" E	30 42' 25.382" N
21	76 53' 6.461" E	30 42' 25.641" N
22	76 52' 47.988" E	30 41' 49.866" N
23	76 52' 51.929" E	30 41' 41.537" N
24	76 53' 8.575" E	30 41' 53.704" N
25	76 53' 28.747" E	30 41' 36.276" N
26	76 53' 50.654" E	30 41' 37.729" N
27	76 54' 24.076" E	30 41' 33.694" N
28	76 54' 51.568" E	30 41' 40.970" N
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30	76 54' 4.765" E	30 41' 25.114" N
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32	76 53' 8.081" E	30 41' 28.304" N
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43	76 57' 19.061" E	30 40' 18.286" N
44	76 57' 32.610" E	30 40' 35.852" N
45	76 57' 47.986" E	30 41' 2.328" N
46	76 58' 7.521" E	30 40' 27.773" N